

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 40/82-ALC4/2010 MEETING DATE : 04.01.2011

The Meeting No.40/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 04.01.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri Shaish Kumar, IA, DIPP
3. Shri M. Mitra, Dy. DCGI
4. Shri D.N. Mathur, Dy.I.A, Department of Pharmaceuticals
5. Shri Krishan Kumar, Dy. DGFT
6. Shri Shyam Lal, FTDO

Case No. B-340	M/s Unilab Chemicals and Pharmaceuticals P. Ltd.
N C Meeting No. 40/11	F.No.01/82/050/00682/AM03/DES-III
Meeting Date 04.012011	RA F.No.03/24/040/01484/AM02
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to allow import of raw materials of Povidone Iodine as per SION A-367 and import of raw materials of Chlorhexadine Gluconate 20% Solution as per SION A-128 on pro-rata basis without any other change in the decision taken in 33/03 meeting held on 04.12.2002.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-341	M/s Jt. DGFT, CLA, New Delhi.
N C Meeting No. 40/11	F.No.01/82/162/00583/AM11/DES-III
Meeting Date 04.012011	
Committee considered case as per agenda. The representative of Department of Pharmaceuticals and DCGI informed the Committee that Nicotonic Acid Feed Grade is not covered under Pharmacopea and therefore the said item is not covered under DEPB entry No.55. It was, therefore, decided to reject the request of the firm. The decision of NC may be intimated to Policy 4(B) section.	

Case No. B-342	M/s FMC India Pvt. Ltd.
N C Meeting No. 40/11	F.No.01/82/50/00776/AM09/DES-III
Meeting Date 04.01.2011	RLA F.No.07/24/040/00192/AM10
Adv. Lic. No. 0710058651 dt. 22.07.08	

Committee decided to defer case for 01.02.2011 for comments of Department of C&PC.

Case No. B-343	M/s Gopinath Chem -Tech Ltd.
N C Meeting No. 40/11	F.No.01/82/50/01215/AM10/DES-III
Meeting Date 04.01.2011	RLA F.No.08/24/040/00313/AM10
Adv. Lic. No. 0810087248 dt. 11.03.10	
Committee decided to defer case for 01.02.2011 for comments of Department of C&PC.	

Case No. B-344	M/s MSN Pharma Pvt. Ltd.
N C Meeting No. 40/11	F.No.01/82/50/00708/AM10/DES-III
Meeting Date 04.01.2011	RLA F.No.09/24/040/00124/AM10
Adv. Lic. No. 0910038853 dt. 07.08.09	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/398/2009-PI (Norms) dated 07.06.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Montelukast Sodium	1 kg	1.	1-(Hydroxymethyl) Cyclopropane Acetonitrile	1.00 kg
		2.	Thio Acetic Acid	1.056 kg
		3.	Iso Pthalaldehyde	2.52 kg
		4.	(-)-Di Isopinocampheyl Boron Chloride or (-)-Dip Chloride	3.258 kg
		5.	7-Chloro Quinaldine	2.785 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 53/82 meeting held on 30.03.2010 stands withdrawn.

Case No. B-345	M/s MSN Pharma Pvt. Ltd.
N C Meeting No. 40/11	F.No.01/82/50/00191/AM11/DES-III
Meeting Date 04.01.2011	RLA F.No.09/24/040/00039/AM11
Adv. Lic. No. 0910041949 dt. 06.05.09	
Committee deferred the case for comments of Department of Pharmaceuticals for 01.03.2011.	

Case No. B-346	M/s MSN Pharma Pvt. Ltd.
N C Meeting No. 40/11	F.No.01/82/50/00311/AM10/DES-III

Meeting Date 04.01.2011	RLA F.No.09/24/040/00053/AM10			
Adv. Lic. No. 0910038076 dt. 02.06.09				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/398/2009-PI (Norms) dated 07.06.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Montelukast Sodium	1 kg	1.	1-(Hydroxymethyl) Cyclopropane Acetonitrile	1.00 kg
		2.	Thio Acetic Acid	1.056 kg
		3.	Iso Pthalaldehyde	2.52 kg
		4.	(-)-Di Isopinocampheyl Boron Chloride or (-)-Dip Chloride	3.258 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 53/82 meeting held on 30.03.2010 stands withdrawn.				

Case No. B-347	M/s Gland Pharma. Ltd.			
N C Meeting No. 40/11	F.No.01/82/50/00254/AM08/DES-III F.No.01/82/50/01202/AM09/DES-III			
Meeting Date 04.01.2011	RLA F.No.09/24/040/00314/AM08 RLA F.No.09/24/040/00084/AM09			
Adv. Lic. No. 0910031800 dt. 16.10.07 Adv. Lic. No. 0910035732 dt. 24.10.08				
Committee considered case as per agenda and in light of report of Sub-Committee dated 31.08.2010 and earlier decision taken in 23/82 meeting held on 07.09.2010 and 29/11 meeting held on 19.10.2010 and in consultation with technical authority present in meeting, decided to revise norms for following items under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- Advance Licence No.0910035732 dated 24.10.2008				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Enoxaparin Sodium 20 gm. Pre-filled Syringes (Injectable)		1.	Barrel Syringes Glass	28% wastage allowed
		2.	Needle Shield Rubber	28% wastage allowed
		3.	Plunger Stoppers Rubber	28% wastage allowed
		4.	Plunger Rods Plastic	8% wastage allowed
Enoxaparin Sodium 40 gm.	1 No.	1.	Barrel Syringes	28% wastage allowed

Pre-filled Syringes (Injectable)			Glass	
		2.	Needle Shield Rubber	28% wastage allowed
		3.	Plunger Stoppers Rubber	28% wastage allowed
		4.	Plunger Rods Plastic	8% wastage allowed
Enoxaparin Sodium 60 gm. Pre-filled Syringes (Injectable)	1 No.	1.	Barrel Syringes Glass	28% wastage allowed
		2.	Needle Shield Rubber	28% wastage allowed
		3.	Plunger Stoppers Rubber	28% wastage allowed
		4.	Plunger Rods Plastic	8% wastage allowed
Enoxaparin Sodium 80 gm. Pre-filled Syringes (Injectable)	1 No.	1.	Barrel Syringes Glass	28% wastage allowed
		2.	Needle Shield Rubber	28% wastage allowed
		3.	Plunger Stoppers Rubber	28% wastage allowed
		4.	Plunger Rods Plastic	8% wastage allowed

Advance Licence No.0910031800 dated 16.10.2007

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Adenosine Injections USP Prefilled Syringes 3mg/ml, 2ml in a PFS	1 No.	1.	Glass barrel Syringes	28% wastage allowed
		2.	Plunger Stoppers	28% wastage allowed
		3.	Plunger Rods	8% wastage allowed
Adenosine Injections USP Prefilled Syringes 4ml in a PFS	1 No.	1.	Glass barrel Syringes	28% wastage allowed
		2.	Plunger Stoppers	28% wastage allowed
		3.	Plunger Rods	8% wastage allowed

RA concerned may take further necessary action as per above decision of NC. For other item, decision already taken stands.

Case No. A-37	M/s Ruchi Soya Industries. Ltd. Mumbai
N C Meeting No. 40/11	F.No.01/82/162/00040/AM11/DES-III
Meeting Date 04.01.2011	RLA F.No.11/24/040/00016/AM11
Clarification from Norms Committee	Grant of Advance Authorization on self declaration basis under para 4.7 of HBP for export of Non GMO Soya Lecithin Liquid (Food Grade)

and for import of Soya Lecithin Liquid (Food Grade)

Committee considered the case as per agenda and in consultation with TAs present in the meeting decided to reject the case i.e. decided that Advance Authorisation can not be issued as import and export items are same.

1	Case No.:8/7/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00079/AM10/	RLA File :03/95/040/00025/AM10/	Lic.No/Date:0310518715 06.05.2009	Defer Date:01.02.2011
	Decision :Committee decided to call the firm for personal hearing on 01.02.2011. Accordingly, case was deferred for 01.02.2011.			

2	Case No.:132/40/82-ALC4/2010	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved									
	HQ File :01/82/050/01331/AM11/	RLA File :34/24/040/00034/AM10/	Lic.No/Date:3410024381 05.06.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/65/2007-Ch.II dated 02.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Neodecanonyl Chloride</td><td>1 Kg.</td><td>1.</td><td>Neodecanoic Acid</td><td>0.970 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Neodecanonyl Chloride	1 Kg.	1.	Neodecanoic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Neodecanonyl Chloride	1 Kg.	1.	Neodecanoic Acid	0.970 kg									

3	Case No.:32/22/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved																																				
	HQ File :01/82/050/00489/AM10/	RLA File :07/24/040/00165/AM10/	Lic.No/Date:0710066086 21.07.2009																																					
	Decision : Committee considered case as per agenda and in light of decision taken in case No.B-325 in meeting No.37/11 dated 14.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Calcium Lactobionate</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Lactose</td><td>1.157 kg</td></tr> <tr> <td>2.</td><td>Calcium Carbonate</td><td>0.2195 kg</td></tr> <tr> <td rowspan="3">Calcium Bromolactobionate</td><td rowspan="3">1 kg.</td><td>1.</td><td>Lactose</td><td>1.112 kg</td></tr> <tr> <td>2.</td><td>Calcium Carbonate</td><td>0.371 kg</td></tr> <tr> <td>3.</td><td>Hydro Bromic Acid</td><td>0.516 kg</td></tr> <tr> <td rowspan="2">Calcium Glubionate</td><td rowspan="2">1 kg.</td><td>1.</td><td>Lactose</td><td>0.877 kg</td></tr> <tr> <td>2.</td><td>Calcium Carbonate</td><td>0.259kg</td></tr> <tr> <td>Calcium Glubionate-</td><td>1 kg</td><td>1.</td><td>Calcium Gluconate (Oral Grade)</td><td>1.09 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Calcium Lactobionate	1 Kg.	1.	Lactose	1.157 kg	2.	Calcium Carbonate	0.2195 kg	Calcium Bromolactobionate	1 kg.	1.	Lactose	1.112 kg	2.	Calcium Carbonate	0.371 kg	3.	Hydro Bromic Acid	0.516 kg	Calcium Glubionate	1 kg.	1.	Lactose	0.877 kg	2.	Calcium Carbonate	0.259kg	Calcium Glubionate-	1 kg	1.	Calcium Gluconate (Oral Grade)
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	Ampoule/Inject			
RA concerned may take further necessary action as per above decision of NC.				

4	Case No.:146/40/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01345/AM11/	RLA File :09/24/040/00461/AM09/	Lic.No/Date:0910039053 20.08.2009	Defer Date:01.03.2011
	Decision :Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

5	Case No.:14/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00642/AM10/	RLA File :09/24/040/00262/AM10/	Lic.No/Date:0910039756 29.10.2009	Defer Date:01.03.2011
	Decision :Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

6	Case No.:32/40/82-ALC4/2010	Party Name:BALAJI AMINES LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01231/AM11/	RLA File :31/24/040/00154/AM10/	Lic.No/Date:3110040640 12.11.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2006-Ch.II dated 10.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Morpholine	1 Kg.	1.	Diethylene Glycol
			2.	Ammonia Anhydrous
The firm has not given the details of Catalyst and hence not allowed. Further, Hydrogen is not a importable commodity and therefore not allowed. RA concerned may take further necessary action as per above decision of NC.				

7	Case No.:14/36/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Rejected
	HQ File :01/82/050/00739/AM10/	RLA File :03/94/040/00571/AM10/	Lic.No/Date:0310545944 17.11.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by CA/ICWA/Jurisdictional Excise Authority vide letter dated 27.09.2010, but the same has not been received and norms can not be fixed in absence of required data. It			

was, therefore, decided to reject the case.

RA concerned may take further necessary action as per above decision of NC.

8	Case No.:46/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved																																																													
	HQ File :01/82/050/01109/AM10/	RLA File :03/94/040/00685/AM10/	Lic.No/Date:0310550099 09.12.2009																																																														
Decision : Committee considered case as per agenda and observed that the NOC for import of “HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)” has been received from Ministry of Environment & Forests vide their O.M. No.11/12/2010-OC dated 14.12.2010. Committee after detailed deliberations and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/265/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																																																	
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		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg

RA concerned may take further necessary action as per above decision of NC subject to the condition that firm shall maintain proper record for actual consumption of Gas against this licence and pay duty on any un-utilized gas since they have shown 20% overfilling of HFA-227 Propellant Gas.

9

Case No.:80/9/82-ALC4/2010	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/00295/AM11/	RLA File :09/24/040/00317/AM10/	Lic.No/Date:0910040192 10.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/158/2009-PI-(Norms) dated 07.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	(4R-Cis)-1,1-Dimethyl Ethyl-6-Cyanomethyl-2, Dimethyl 1,3-Dioxane-4-Acetane	1.003 kg
		2	Cyclohexane	5.22 kg
		3.	Methyl Isobutyryl Acetate	1.76 kg
		4.	4-Fluoro Benxaldehyde	0.85 kg
RA concerned may take further necessary action as per above decision of NC.				

10	Case No.:87/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved										
	HQ File :01/82/050/01003/AM10/	RLA File :03/94/040/00820/AM10/	Lic.No/Date:0310552364 23.12.2009											
	Decision : Committee considered case as per agenda and observed that the NOC for import of “HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)” has been received from Ministry of Environment & Forests vide their O.M. No.11/12/2010-OC dated 14.12.2010.													
Committee after detailed deliberations and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/265/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Ipratropium Bromide 20 mcg inhaler</td><td>1 No.</td><td>1.</td><td>Ipratropium Bromide</td><td>4.00 mg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ipratropium Bromide 20 mcg inhaler	1 No.	1.	Ipratropium Bromide	4.00 mg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Ipratropium Bromide 20 mcg inhaler	1 No.	1.	Ipratropium Bromide	4.00 mg										

(200MD) with 63 mcl Aerosol Valves		2.	63 mcl Aerosol valve	As per packing policy
		3.	19 ml Aluminium Can	
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
Salbutamol 100 mcg and Ipratropium Bromide 20 mcg inhaler (200MD) with 63 mcl Aerosol valves	1 No.	1.	Sulbutamol	20.00 mg
		2.	Ipratropium Bromide	4.00 mg
		3.	19 ml Aluminium Can	As per packing policy
		4.	63 mcl Aerosol valve	
		5.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		6.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
Budesonide 100 mcg inhaler (200MD) with 63 mcl Aerosol valves	1 No.	1.	Budesonide	20.00 mg
		2.	63 mcl Aerosol valve	As per packing policy
		3.	19 ml Aluminium Can	
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
Budesonide 200 mcg inhaler (200MD) with 63 mcl Aerosol valves	1 No.	1.	Budesonide	40.00 mg
		2.	63 mcl Aerosol valve	As per packing policy
		3.	19 ml Aluminium Can	
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg

RA concerned may take further necessary action as per above decision of NC subject to the condition that firm shall maintain proper record for actual consumption of Gas against this licence and pay duty on any un-utilized gas since they have shown 20% overfilling of HFA-227 Propellant Gas.

11	Case No.:3/43/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00877/AM10/	RLA File :03/94/040/00784/AM10/	Lic.No/Date:0310554371 08.01.2010	Defer Date:01.03.2011
Decision :Committee considered case as per agenda and observed that earlier the firm was requested to furnish the different information as recommended by Department of Pharmaceuticals vide their O.M. No.35011/8/2010-PI-(Norms) dated 10.06.2010 which have been received from the firm and the same have been				

forwarded to Department of Pharmaceuticals. Now, Department of Pharmaceuticals have again recommended to call for the following information vide their O.M. No.35011/151/2010-PI (Norms) dated 09.12.2010:-

1. Stepwise % yield on molar basis.
2. Technical justification alongwith supporting literature for the requirement of 21.22 kg of Vitride per kg export.
3. Technical literature of Enzyme (CDX-616) and justification for its requirement in the process.
4. End use of the export product.

It was, therefore, decided to call for the above information/documents from the firm and to defer the case for 01.03.2011.

12	Case No.:41/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00256/AM11/	RLA File :03/94/040/00980/AM10/	Lic.No/Date:0310559358 09.02.2010	Defer Date:01.03.2011
	Decision :Committee decided to remind Ministry of Environment and Forests for their NOC. Accordingly, case was deferred for 01.03.2011.			

13	Case No.:1/1/82-ALC4/2010	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01232/AM10/	RLA File :05/24/040/00501/AM10/	Lic.No/Date:0510260909 22.03.2010	Defer Date:18.01.2011
	Decision :Committee decided to defer case for 18.01.2011 for comments of Department of C&PC.			

14	Case No.:145/40/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved												
	HQ File :01/82/050/01344/AM11/	RLA File :09/24/040/00110/AM10/	Lic.No/Date:0910041707 19.04.2010													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/56/2010/Ch.II dated 03.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Sodium Methoxide Solution 25%</td><td rowspan="2">1 kg</td><td>1.</td><td>Methanol</td><td>0.740 kg</td></tr> <tr> <td>2.</td><td>CS Flakes</td><td>0.04 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Sodium Methoxide Solution 25%	1 kg	1.	Methanol	0.740 kg	2.	CS Flakes
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed												
Sodium Methoxide Solution 25%	1 kg	1.	Methanol	0.740 kg												
		2.	CS Flakes	0.04 kg												

15	Case No.:11/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
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HQ File :01/82/050/00045/AM11/	RLA File :05/24/040/00017/AM11/	Lic.No/Date:0510262860 22.04.2010	Defer Date:01.03.2011
Decision :Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

16

Case No.:13/8/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/00202/AM11/	RLA File :09/24/040/00043/AM11/	Lic.No/Date:0910041977 11.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/91/2008-PI-III dated 10.09.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4-[(4-Methyl-1-Piperazinyl)Methyl]-N-[4-Methyl-3-[(4-(3-Pyridinyl)-2-Pyrimidinyl)Amino]-Phenyl]Benzamide Mesylate	1 Kg.	1.	4-Methyl-3-N[4-(3-Pyridinyl)-2-Pyrimidinyl]1,3-Benzene Diamine	0.727 kg
		2.	4-(4-Methylpiperazinomethyl)Benzoic Acid 2 Hcl	0.805 kg
		3.	1-Ethyl-3-(3-Dimethylaminopropyl) Carbodimide Hcl	0.502 kg
		4.	Tetrahydrofuran	2.60 kg
		5.	Methane Sulfonic Acid	0.195 kg
RA concerned may take further necessary action as per above decision of NC.				

17

Case No.:5/14/82-ALC4/2010	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/00367/AM11/	RLA File :03/94/040/00144/AM11/	Lic.No/Date:0310573866 12.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/102/2010-PI (Norms) dated 21.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Atracade (Atracurium Besylate25 mg/2.5 ml Inj.)/Intuban (Atracurium Besylate 25 mg/2.5 ml Inj.)	1 No.	1.	Atracurium Besylate USP	27.5 mg/2.5 ml Vial
RA concerned may take further necessary action as per above decision of NC.				

18	Case No.:95/40/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved									
	HQ File :01/82/050/01294/AM11/	RLA File :11/24/040/00051/AM10/	Lic.No/Date:1110022371 12.05.2010										
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/28/2008-PI-III dated 08.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Clobetasol Propionate</td><td>1 Kg.</td><td>1.</td><td>Betamethasone BP</td><td>1.04 kg/kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Clobetasol Propionate	1 Kg.	1.	Betamethasone BP
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Clobetasol Propionate	1 Kg.	1.	Betamethasone BP	1.04 kg/kg									
RA concerned may take further necessary action as per above decision of NC.													

19	Case No.:96/40/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved									
	HQ File :01/82/050/01295/AM11/	RLA File :11/24/040/00043/AM10/	Lic.No/Date:1110022382 12.05.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/96/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Hydrocortisone Sodium Succinate for injection (Hydrocortisone Sodium Succinate buffered 5% Sterile) Organical Chemicals</td><td>1 Kg.</td><td>1.</td><td>Hydrocortisone Base</td><td>1.00 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Hydrocortisone Sodium Succinate for injection (Hydrocortisone Sodium Succinate buffered 5% Sterile) Organical Chemicals	1 Kg.	1.	Hydrocortisone Base
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Hydrocortisone Sodium Succinate for injection (Hydrocortisone Sodium Succinate buffered 5% Sterile) Organical Chemicals	1 Kg.	1.	Hydrocortisone Base	1.00 kg									
RA concerned may take further necessary action as per above decision of NC.													

20	Case No.:86/40/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved									
	HQ File :01/82/050/01285/AM11/	RLA File :11/24/040/00058/AM09/	Lic.No/Date:1110022405 14.05.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/117/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>DTMD Mesylate (Diflorasone 17 Propionate 21-Mesylate) Organic Chemical</td><td>1 Kg.</td><td>1.</td><td>17 Alpha, 21-Dihydroxy-16 Beta Methyl, 9-Beta-11-Beta-Epoxy Pregna 1,4-Diene-3,20 Dione (DB-XII) (DB-11) (Organic Chemical)</td><td>1.07 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	DTMD Mesylate (Diflorasone 17 Propionate 21-Mesylate) Organic Chemical	1 Kg.	1.	17 Alpha, 21-Dihydroxy-16 Beta Methyl, 9-Beta-11-Beta-Epoxy Pregna 1,4-Diene-3,20 Dione (DB-XII) (DB-11) (Organic Chemical)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
DTMD Mesylate (Diflorasone 17 Propionate 21-Mesylate) Organic Chemical	1 Kg.	1.	17 Alpha, 21-Dihydroxy-16 Beta Methyl, 9-Beta-11-Beta-Epoxy Pregna 1,4-Diene-3,20 Dione (DB-XII) (DB-11) (Organic Chemical)	1.07 kg									

RA concerned may take further necessary action as per above decision of NC.

21	Case No.:94/40/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved									
	HQ File :01/82/050/01293/AM11/	RLA File :11/24/040/00049/AM10/	Lic.No/Date:1110022431 19.05.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/96/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Hydrocortisone Sodium Succinate for injection (Hydrocortisone Sodium Succinate buffered 5% Sterile) Organical Chemicals</td><td>1 Kg.</td><td>1.</td><td>Hydrocortisone Base</td><td>1.00 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Hydrocortisone Sodium Succinate for injection (Hydrocortisone Sodium Succinate buffered 5% Sterile) Organical Chemicals	1 Kg.	1.	Hydrocortisone Base
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Hydrocortisone Sodium Succinate for injection (Hydrocortisone Sodium Succinate buffered 5% Sterile) Organical Chemicals	1 Kg.	1.	Hydrocortisone Base	1.00 kg									
RA concerned may take further necessary action as per above decision of NC.													

22	Case No.:97/40/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved									
	HQ File :01/82/050/01296/AM11/	RLA File :11/24/040/00001/AM10/	Lic.No/Date:1110022432 20.05.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/96/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Hydrocortisone Sodium Succinate for injection (Hydrocortisone Sodium Succinate buffered 5% Sterile) Organical Chemicals</td><td>1 Kg.</td><td>1.</td><td>Hydrocortisone Base</td><td>1.00 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Hydrocortisone Sodium Succinate for injection (Hydrocortisone Sodium Succinate buffered 5% Sterile) Organical Chemicals	1 Kg.	1.	Hydrocortisone Base
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Hydrocortisone Sodium Succinate for injection (Hydrocortisone Sodium Succinate buffered 5% Sterile) Organical Chemicals	1 Kg.	1.	Hydrocortisone Base	1.00 kg									
RA concerned may take further necessary action as per above decision of NC.													

23	Case No.:7/22/82-ALC4/2010	Party Name:BIOLOGICAL E LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved				
	HQ File :01/82/050/00660/AM11/	RLA File :09/24/040/00042/AM11/	Lic.No/Date:0910042127 25.05.2010					
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/143/2010-PI (Norms) dated 09.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed				

	Papaverine Hcl	1 Kg.	1.	Papaverine Crude	1.00 kg
RA concerned may take further necessary action as per above decision of NC.					

24	Case No.:6/26/82-ALC4/2010	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00824/AM11/	RLA File :09/24/040/00567/AM10/	Lic.No/Date:0910042108 25.05.2010	Defer Date:01.03.2011
	Decision :Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

25	Case No.:30/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00392/AM11/	RLA File :07/24/040/00037/AM11/	Lic.No/Date:0710071792 26.05.2010	Defer Date:18.01.2011
	Decision :Committee decided to defer case for 18.01.2011 for comments of Department of C&PC.			

26	Case No.:84/40/82-ALC4/2010	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01283/AM11/	RLA File :09/24/040/00075/AM11/	Lic.No/Date:0910042146 26.05.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/239/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	(2S)-(1-Tetrahydropyramid-2-one)-3-Methyl Butanoic Acid	1 Kg.	1.	L-Valine
			2.	Methylene Chloride
			3.	Iso Propyl Alcohol
			4.	Acrylonitrile
			5.	Methyl Chloroformate
RA concerned may take further necessary action as per above decision of NC.				

27	Case No.:31/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00393/AM11/	RLA File :07/24/040/00035/AM11/	Lic.No/Date:0710071909 31.05.2010	Defer Date:18.01.2011
	Decision :Committee decided to defer case for 18.01.2011 for comments of Department of C&PC.			

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Case No.:6/19/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/00591/AM11/	RLA File :09/24/040/00064/AM11/	Lic.No/Date:0910042200 01.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/130/2010-PI-(Norms) dated 06.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Thiol Acid	1 kg	1.	Dibenzyl Toluene	1.235 kg
		2.	Dibromo Neopentyl Glycol/2,2-Bis-(Bromomethyl)-1,3-Propane Diol	7.462 kg
		3.	Potassium Thioacetate	2.181 kg
		4.	Dimethyl Formamide	6.100 kg
		5.	N-Hexane	0.39 kg
RA concerned may take further necessary action as per above decision of NC.				

29	Case No.:14/31/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00939/AM11/	RLA File :09/24/040/00086/AM11/	Lic.No/Date:0910042201 01.06.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

30	Case No.:77/40/82-ALC4/2010	Party Name:SHREE VINAYAKA LIFE SCIENCES PVT LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01276/AM11/	RLA File :09/24/040/00512/AM10/	Lic.No/Date:0910042212 02.06.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of C&PC.			

31	Case No.:83/40/82-ALC4/2010	Party Name:SHREE VINAYAKA LIFE SCIENCES PVT LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01282/AM11/	RLA File :09/24/040/00444/AM09/	Lic.No/Date:0910042211 02.06.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of C&PC.			

32	Case No.:85/40/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
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HQ File :01/82/050/01284/AM11/	RLA File :09/24/040/00085/AM11/	Lic.No/Date:0910042250 07.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/91/2008-PI-III dated 10.09.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4-[(4-Methyl-1-Piperazinyl)Methyl]-N-[4-Methyl-3-[(4-(3-Pyridinyl)-2-Pyrimidinyl)Amino]-Phenyl]Benzamide Mesylate	1 Kg.	1.	4-Methyl-3-N[4-(3-Pyridinyl)-2-Pyrimidinyl]1,3-Benzene Diamine	0.727 kg
		2.	4-(4-Methylpiperazinomethyl)Benzoic Acid 2 Hcl	0.805 kg
		3.	1-Ethyl-3-(3-Dimethylaminopropyl) Carbodimide Hcl	0.502 kg
		4.	Tetrahydrofuran	2.60 kg
		5.	Methane Sulfonic Acid	0.195 kg
RA concerned may take further necessary action as per above decision of NC.				

33	Case No.:147/40/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01346/AM11/	RLA File :09/24/040/00072/AM11/	Lic.No/Date:0910042270 07.06.2010	Defer Date:01.03.2011
	Decision :Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

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Case No.:44/31/82-ALC4/2010	Party Name:J.S. CHEMICALS	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/00969/AM11/	RLA File :52/24/040/00007/AM11/	Lic.No/Date:5210031079 18.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/60/2008-Ch.III dated 08.11.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dehydro Thio-Para Toluidine Sulfonic Acid	1 Kg.	1.	Para Toluidine	1.852 kg
RA concerned may take further necessary action as per above decision of NC.				

35	Case No.:29/31/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
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HQ File :01/82/050/00954/AM11/	RLA File :09/24/040/00082/AM11/	Lic.No/Date:0910042522 28.06.2010	Defer Date:01.03.2011
Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

36

Case No.:61/22/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/00714/AM11/	RLA File :03/94/040/00299/AM11/	Lic.No/Date:0310581965 02.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2005-Ch.II dated 04.09.2006 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Astrolide (S) (Astrolide content: 100%)	1 Kg.	1.	Alpha Methyl Styrene	0.769 kg
		2.	Isoamylene	0.584 kg
		3.	Propylene Oxide	0.430 kg
		4.	Para Formaldehyde	0.135 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:112/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA PVT LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01311/AM11/	RLA File :22/24/040/00077/AM09/	Lic.No/Date:2210010145 02.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/311/2009-PI (Norms) dated 13.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ampicillin Trihydrate	1 Kg.	1.	Pencillin G Potassium 1 st Crystal	1.74 BOU
		2.	Pencillin G Amedise (Enzyme)	0.903 gram
		3.	Sodium Hydroxide	0.354 kg
		4.	Formidase	5.00 gram
		5.	D-Alpha Phenyl Glycine Base	0.417 kg
		6.	Sodium Sulphate	0.251 kg
		7.	Methanol	0.400 kg
RA concerned may take further necessary action as per above decision of NC.				

38	Case No.:11/16/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
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HQ File :01/82/050/00527/AM11/	RLA File :34/24/040/00077/AM11/	Lic.No/Date:3410027449 07.07.2010	Defer Date:01.03.2011
Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

39	Case No.:14/16/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00530/AM11/	RLA File :09/24/040/00109/AM11/	Lic.No/Date:0910042643 08.07.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

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Case No.:2/17/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/00536/AM11/	RLA File :07/24/040/00101/AM11/	Lic.No/Date:0710072862 13.07.2010		
Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide U.O. No. 14010/30/2004/Ch.II dated 27.7.2009 and in consultation with representative of Technical authority present in the meeting decided to ratify norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl. No.	Import Items	Qty. allowed
Magnesium Citrate	1 Kg.	1	Citric Acid	0.946 Kg.
Calcium Citrate	1 Kg.	1	Citric Acid	0.748 Kg.
Potassium Citrate	1 Kg.	1	Citric Acid	0.697 Kg.
Zinc Citrate	1 Kg.	1	Citric Acid	0.743 Kg.
RA concerned may take further necessary action as per above decision of NC.				

41	Case No.:107/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
	HQ File :01/82/050/01306/AM11/	RLA File :22/24/040/00020/AM11/	Lic.No/Date:2210010205 21.07.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/199/2009-PI (Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Ampicillin Trihydrate through 6-APA through Enzyme Route	1 Kg.	1.	6-Amino Pencillanice Acid	0.596 kg
			2.	Oxilase (HL) spherical balls in suspensionof brown colour	5.25 gram
			3.	D(-) Alpha Phenyl Glycine Base Colourless to Greyishwhite Crystalline Powder	0.417 kg

		4.	Methanol Transparent	0.400 kg
RA concerned may take further necessary action as per above decision of NC.				

42	Case No.:110/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01309/AM11/	RLA File :22/24/040/00016/AM11/	Lic.No/Date:2210010202 21.07.2010	Defer Date:01.03.2011
	Decision :Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

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Case No.:111/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01310/AM11/	RLA File :22/24/040/00019/AM11/	Lic.No/Date:2210010204 21.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/199/2009-PI (Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ampicillin Trihydrate through 6-APA through Enzyme Route	1 Kg.	1.	6-Amino Pencillanice Acid	0.596 kg
		2.	Oxilase (HL) spherical balls in suspension of brown colour	5.25 gram
		3.	D(-) Alpha Phenyl Glycine Base Colourless to Greyishwhite Crystalline Powder	0.417 kg
		4.	Methanol Transparent	0.400 kg
RA concerned may take further necessary action as per above decision of NC.				

44	Case No.:123/40/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01322/AM11/	RLA File :22/24/040/00015/AM11/	Lic.No/Date:2210010200 21.07.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

45	Case No.:105/40/82-ALC4/2010	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01304/AM11/	RLA File :08/24/040/00122/AM11/	Lic.No/Date:0810090787 28.07.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP			

as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gentamicin E/E Drops BP, 5 ml	1 No.	1.	7.5 ml Clear Glass Vials Modulded USP Type III	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

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Case No.:18/26/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/00836/AM11/	RLA File :03/95/040/00269/AM11/	Lic.No/Date:0310585537 30.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/81/2005-Ch-II dated 27.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Meta Amino Benzo Trifluoride	1 Kg.	1.	Benzotrifluoride	1.13 kg
RA concerned may take further necessary action as per above decision of NC.				

47	Case No.:122/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01321/AM11/	RLA File :22/24/040/00025/AM11/	Lic.No/Date:2210010236 03.08.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

48	Case No.:106/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01305/AM11/	RLA File :22/24/040/00021/AM11/	Lic.No/Date:2210010237 04.08.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

49	Case No.:15/31/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00940/AM11/	RLA File :07/24/040/00156/AM11/	Lic.No/Date:0710073569 12.08.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

50	Case No.:121/40/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01320/AM11/	RLA File :22/24/040/00030/AM11/	Lic.No/Date:2210010307 18.08.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

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Case No.:1/23/82-ALC4/2010	Party Name:KOPRAN LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/00769/AM11/	RLA File :03/94/040/00369/AM11/	Lic.No/Date:0310588661 19.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their U.O. No.35011/28/2007-PI-III dated 11.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.				
Export product	Export Quantity	Sl.No.	Import items	Qty allowed
Azithromycin Dihydrate	1kg.	1.	Azithromycin amine	1.04 kg
		2.	Acetone	0.90 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:24/31/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/00949/AM11/	RLA File :03/94/040/00463/AM11/	Lic.No/Date:0310588650 19.08.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumartem Tablets/Co-Falcinum/Artemether and Lumefantrine Tablet [Artemether = 20.4 mg/tablet is required taking 2% wastage]	1 No.	1.	Artemissin	1.5 kg/kg of Artemether
		2.	Sodium Borohydride	0.188 kg/kg of Artemether
		3.	Lumefantrine	122.4 mg
		4.	0.25 / 216MM PVC / ACLAR FILM WITH 51 MICRON ACLAR / 313705 Pentapharm ACLAR PA 200/2 254/51 PVC / ACLAR	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

53	Case No.:101/40/82-ALC4/2010	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01300/AM11/	RLA File :31/24/040/00087/AM11/	Lic.No/Date:3110044406 19.08.2010	Defer Date:01.02.2011
	Decision :Committee decided to defer case for 01.02.2011 for comments of Department of C&PC.			

54	Case No.:31/31/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00956/AM11/	RLA File :03/94/040/00475/AM11/	Lic.No/Date:0310589085 23.08.2010	Defer Date:01.03.2011
	Decision :Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

55	Case No.:18/23/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00786/AM11/	RLA File :09/24/040/00196/AM11/	Lic.No/Date:0910043220 24.08.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:23/23/82-ALC4/2010	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00791/AM11/	RLA File :03/94/040/00249/AM11/	Lic.No/Date:0310589441 25.08.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of C&PC.			

57	Case No.:30/23/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00798/AM11/	RLA File :07/24/040/00200/AM11/	Lic.No/Date:0710073911 30.08.2010	Defer Date:01.03.2011
	Decision :Committee decided to forward a copy of reply received from the firm alongwith the copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 01.03.2011.			

58	Case No.:108/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01307/AM11/	RLA File :22/24/040/00034/AM11/	Lic.No/Date:2210010362 30.08.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:109/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01308/AM11/	RLA File :22/24/040/00033/AM11/	Lic.No/Date:2210010361 30.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

60	Case No.:32/23/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00800/AM11/	RLA File :09/24/040/00211/AM11/	Lic.No/Date:0910043338 31.08.2010	Defer Date:01.03.2011
	Decision :Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

61	Case No.:17/31/82-ALC4/2010		Party Name:GLOBAL CALCIUM PRIVATE LIMITED,		Meet No/Date:40/82-ALC4/2010 04.01.2011		Status:Case Approved	
	HQ File :01/82/050/00942/AM11/		RLA File :07/24/040/00202/AM11/		Lic.No/Date:0710073938 01.09.2010			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 37/11 meeting held on 14.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export Product		Quantity	Sl.No.	Import items		Quantity allowed		

Zinc Gluconate	1 kg	1.	Glucono Delta Lactone	0.945 kg
Magnesium Gluconate	1 kg	1.	Glucono Delta Lactone	0.91 kg
Potassium Gluconate	1 kg	1.	Glucono Delta Lactone	0.91 kg
Ferrous Gluconate	1 kg	1.	Glucono Delta Lactone	0.91 kg
Manganese Gluconate	1 kg	1.	Glucono Delta Lactone	0.83 kg
Calcium Magnesium Lactate Gluconate	1 kg	1.	Glucono Delta Lactone	0.62 kg
Magnesium Lactate Gluconate	1 kg	1.	Glucono Delta Lactone	0.617 kg
Cobalt Gluconate	1 kg	1.	Glucono Delta Lactone	1.25 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:18/31/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/00943/AM11/	RLA File :07/24/040/00204/AM11/	Lic.No/Date:0710073940 01.09.2010		
Decision : Committee considered case as per agenda and in light of decision taken in meeting No.36/11 dated 07.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Ascorbate	1 Kg.	1.	Ascorbic Acid (any grade)	0.987 kg
Zinc Ascorbate	1 Kg.	1.	Ascorbic Acid (any grade)	0.942 kg
Calcium Ascorbate	1 Kg.	1.	Ascorbic Acid (any grade)	1.229 kg
Magnesium Ascorbate	1 Kg.	1.	Ascorbic Acid (any grade)	1.045 kg
Potassium Ascorbate	1 Kg.	1.	Ascorbic Acid (any grade)	0.913 kg
RA concerned may take further necessary action as per above decision of NC.				

63	Case No.:82/40/82-ALC4/2010	Party Name:RATNAGIRI CHEMICALS PVT. LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01281/AM11/	RLA File :03/95/040/00410/AM11/	Lic.No/Date:0310590642 01.09.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of C&PC.			

64	Case No.:102/40/82-ALC4/2010	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01301/AM11/	RLA File :31/24/040/00088/AM11/	Lic.No/Date:3110044569	Defer

		01.09.2010	Date:18.01.2011
Decision : Committee decided to defer case for 18.01.2011 for comments of Department of C&PC.			

65	Case No.:6/24/82-ALC4/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00806/AM11/	RLA File :03/94/040/00373/AM11/	Lic.No/Date:0310590944 06.09.2010	Defer Date:01.03.2011
	Decision :Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

66	Case No.:19/31/82-ALC4/2010	Party Name:BAL PHARMA LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Deffered and Re-indexed																											
	HQ File :01/82/050/00944/AM11/	RLA File :07/24/040/00213/AM11/	Lic.No/Date:0710074045 06.09.2010	Defer Date:30.12.2010																											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/117/2007-PI-III dated 19.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="7">Amloride Hcl</td><td rowspan="7">1 Kg.</td><td>1.</td><td>3,5 Diamino 6-Chloro Pyrazine Carboxylate</td><td>0.838 kg/kg</td></tr> <tr> <td>2.</td><td>Guanidine Hcl</td><td>0.40 kg/kg</td></tr> <tr> <td>3.</td><td>Sodium Methoxide</td><td>0.22 kg/kg</td></tr> <tr> <td>4.</td><td>Methanol</td><td>2.25 kg/kg</td></tr> <tr> <td>5.</td><td>Hydrochloric Acid</td><td>Not an importable item. Hence not allowed</td></tr> <tr> <td>6.</td><td>Hyflo</td><td>Not allowed as it is a free-flowing agent and not an input in the manufacturing process.</td></tr> <tr> <td>7.</td><td>Activated Carbon</td><td>0.100 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Amloride Hcl	1 Kg.	1.	3,5 Diamino 6-Chloro Pyrazine Carboxylate	0.838 kg/kg	2.	Guanidine Hcl	0.40 kg/kg	3.	Sodium Methoxide	0.22 kg/kg	4.	Methanol	2.25 kg/kg	5.	Hydrochloric Acid	Not an importable item. Hence not allowed	6.	Hyflo	Not allowed as it is a free-flowing agent and not an input in the manufacturing process.	7.	Activated Carbon
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																											
Amloride Hcl	1 Kg.	1.	3,5 Diamino 6-Chloro Pyrazine Carboxylate	0.838 kg/kg																											
		2.	Guanidine Hcl	0.40 kg/kg																											
		3.	Sodium Methoxide	0.22 kg/kg																											
		4.	Methanol	2.25 kg/kg																											
		5.	Hydrochloric Acid	Not an importable item. Hence not allowed																											
		6.	Hyflo	Not allowed as it is a free-flowing agent and not an input in the manufacturing process.																											
		7.	Activated Carbon	0.100 kg/kg																											

67	Case No.:9/24/82-ALC4/2010	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
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	HQ File :01/82/050/00809/AM11/	RLA File :09/24/040/00194/AM11/	Lic.No/Date:0910043391 07.09.2010	Defer Date:01.03.2011
Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.				

68	Case No.:11/24/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00811/AM11/	RLA File :03/94/040/00502/AM11/	Lic.No/Date:0310591355 07.09.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

69	Case No.:12/24/82-ALC4/2010	Party Name:VHB MEDISCIENCES LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00812/AM11/	RLA File :03/95/040/00447/AM11/	Lic.No/Date:0310591500 08.09.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

70

Case No.:127/40/82-ALC4/2010	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01326/AM11/	RLA File :07/24/040/00208/AM11/	Lic.No/Date:0710074181 15.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/82/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol 450 mg + Caffeine 45mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour quilolin yellow lake	4.56 mg
		3.	Colour quilolin yellow WS	2.43 mg
RA concerned may take further necessary action as per above decision of NC.				

71	Case No.:115/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01314/AM11/	RLA File :22/24/040/00041/AM11/	Lic.No/Date:2210010432 20.09.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer the case for 08.02.2011 for comments of Department of pharmaceuticals.			

72	Case No.:119/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01318/AM11/	RLA File :22/24/040/00039/AM11/	Lic.No/Date:2210010433 20.09.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer the case for 08.02.2011 for comments of Department of pharmaceuticals.			

73	Case No.:20/31/82-ALC4/2010	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/00945/AM11/	RLA File :04/24/040/00159/AM11/	Lic.No/Date:0410117338 22.09.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/12/2007-Ch.II dated 13.12.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
O O-Tertiary Butyl-O-(2-Ethylhexyl)-Monoperoxy Carbonate	1 Kg.	1.	2-Ethyl Hexyl Chloroformate	0.810 kg
		2.	Tertiary Butyl Hydroperoxide	0.385 kg

RA concerned may take further necessary action as per above decision of NC.

74	Case No.:21/31/82-ALC4/2010	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/00946/AM11/	RLA File :04/24/040/00160/AM11/	Lic.No/Date:0410117337 22.09.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/12/2007-Ch.II dated 13.12.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
O O-Tertiary Butyl-O-(2-Ethylhexyl)-Monoperoxy Carbonate	1 Kg.	1.	2-Ethyl Hexyl Chloroformate	0.810 kg
		2.	Tertiary Butyl Hydroperoxide	0.385 kg

RA concerned may take further necessary action as per above decision of NC.

75	Case No.:43/31/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
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HQ File :01/82/050/00968/AM11/	RLA File :03/95/040/00341/AM11/	Lic.No/Date:0310593360 22.09.2010	Defer Date:01.03.2011
Decision :Committee decided to remind the firm to furnish technical details as per Appendix 33. Accordingly, case was deferred for 01.03.2011.			

76

Case No.:128/40/82-ALC4/2010	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01327/AM11/	RLA File :03/95/040/00479/AM11/	Lic.No/Date:0310593357 22.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/72/2005-Ch.II dated 29.03.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,5, Di-Iodo Salicylic Acid	1 Kg.	1.	Salicylic Acid	0.414 kg
		2.	Iodine Crude	0.762 kg
RA concerned may take further necessary action as per above decision of NC.				

77	Case No.:70/40/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01269/AM11/	RLA File :22/24/040/00042/AM11/	Lic.No/Date:2210010445 24.09.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

78

Case No.:99/40/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01298/AM11/	RLA File :09/24/040/00250/AM11/	Lic.No/Date:0910043645 24.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/15/2009-PI-III dated 11.05.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
B-Wing(L-Valine Cyclic Urea)	1 Kg.	1.	L-Valine	1.837 kg
		2.	Acrylonitrile	0.95 kg
		3.	Methyl Chloro Formate	2.25 kg
RA concerned may take further necessary action as per above decision of NC.				

79	Case No.:100/40/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01299/AM11/	RLA File :09/24/040/00249/AM11/	Lic.No/Date:0910043644 24.09.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer the case for 01.03.2011 for comments of Department of pharmaceuticals.			

80

Case No.:131/40/82-ALC4/2010	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01330/AM11/	RLA File :52/24/040/00019/AM11/	Lic.No/Date:5210032015 24.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2005-Ch.II dated 07.09.2006 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3-Amino 4 Methyl Benzoic Acid Isopropyl Ester (Amino Benzoic Ester)	1 Kg.	1.	P-Tollic Acid (4-Methyl Benzoic Acid)	1.532 kg
		2.	Isopropyl Alcohol	1.172 kg
		3.	Per Chloro Ethylene	0.965 kg
		4.	Dimethyl Sulfoxide	1.517 kg
RA concerned may take further necessary action as per above decision of NC.				

81	Case No.:42/31/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved																				
	HQ File :01/82/050/00967/AM11/	RLA File :03/94/040/00570/AM11/	Lic.No/Date:0310594232 28.09.2010																					
	Decision : Committee considered case as per agenda and observed that the NOC for import of “HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)” has been received from Ministry of Environment & Forests vide their O.M. No.11/12/2010-OC dated 14.12.2010.																							
Committee after detailed deliberations and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/265/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																								
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="5">Ipratropium Bromide 20 mcg inhaler (200MD) with 63 mcl Aerosol Valves</td><td rowspan="5">1 No.</td><td>1.</td><td>Ipratropium Bromide</td><td>4.00 mg</td></tr><tr><td>2.</td><td>63 mcl Aerosol valve</td><td rowspan="3">As per packing policy</td></tr><tr><td>3.</td><td>19 ml Aluminium Can</td></tr><tr><td>4.</td><td>Activators with dust covers/caps fitting to 19ml Aluminium can</td></tr><tr><td></td><td></td><td></td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ipratropium Bromide 20 mcg inhaler (200MD) with 63 mcl Aerosol Valves	1 No.	1.	Ipratropium Bromide	4.00 mg	2.	63 mcl Aerosol valve	As per packing policy	3.	19 ml Aluminium Can	4.	Activators with dust covers/caps fitting to 19ml Aluminium can			
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																				
Ipratropium Bromide 20 mcg inhaler (200MD) with 63 mcl Aerosol Valves	1 No.	1.	Ipratropium Bromide	4.00 mg																				
		2.	63 mcl Aerosol valve	As per packing policy																				
		3.	19 ml Aluminium Can																					
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can																					

		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
Salbutamol 100 mcg and Ipratropium Bromide 20 mcg inhaler (200MD) with 63 mcl Aerosol valves	1 No.	1.	Sulbutamol	20.00 mg
		2.	Ipratropium Bromide	4.00 mg
		3.	19 ml Aluminium Can	As per packing policy
		4.	63 mcl Aerosol valve	
		5.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		6.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
Budesonide 100 mcg inhaler (200MD) with 63 mcl Aerosol valves	1 No.	1.	Budesonide	20.00 mg
		2.	63 mcl Aerosol valve	As per packing policy
		3.	19 ml Aluminium Can	
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
Budesonide 200 mcg inhaler (200MD) with 63 mcl Aerosol valves	1 No.	1.	Budesonide	40.00 mg
		2.	63 mcl Aerosol valve	As per packing policy
		3.	19 ml Aluminium Can	
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg

RA concerned may take further necessary action as per above decision of NC subject to the condition that firm shall maintain proper record for actual consumption of Gas against this licence and pay duty on any un-utilized gas since they have shown 20% overfilling of HFA-227 Propellant Gas.

82	Case No.:141/40/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01340/AM11/	RLA File :09/24/040/00406/AM10/	Lic.No/Date:0910043680 28.09.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

83	Case No.:16/28/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/00898/AM11/	RLA File :07/24/040/00255/AM11/	Lic.No/Date:0710074547 01.10.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/85/2010-PI-(Norms) dated 05.10.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone for Injection 1 gm	1Vial	1.	Ceftriaxone Sodium	1.113 gm

RA concerned may take further necessary action as per above decision of NC.

84

Case No.:103/40/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01302/AM11/	RLA File :08/24/040/00191/AM11/	Lic.No/Date:0810092825 05.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/185/2009-PI-(Norms) dated 01.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acemetacin 30 mg Capsule	1 No.	1.	Acemetacin	30.6 mg/capsule
Acemetacin 60 mg Capsule	1 No.	1.	Acemetacin	61.20 mg/capsule
RA concerned may take further necessary action as per above decision of NC.				

85	Case No.:2/31/82-ALC4/2010	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00927/AM11/	RLA File :05/24/040/00235/AM11/	Lic.No/Date:0510274701 11.10.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Bio-technology.			

86	Case No.:113/40/82-ALC4/2010		Party Name:DSM ANTI-INFECTIVES INDIA LTD		Meet No/Date:40/82-ALC4/2010 04.01.2011		Status:Case Approved	
	HQ File :01/82/050/01312/AM11/		RLA File :22/24/040/00045/AM11/		Lic.No/Date:2210010518 11.10.2010			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		

Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

87

Case No.:118/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01317/AM11/	RLA File :22/24/040/00044/AM11/	Lic.No/Date:2210010517 11.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

88	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:01.03.2011
	Decision :Committee considered case as per agenda and in light of letter No.23(1)/2009/Chem/Pt. fl. Dated 28.12.2010 received from DC(MSME), decided to remind the firm to furnish the following information:-			
	1. Detailed manufacturing process indicating the weight of ingredients taken. 2. Details of wastage claimed with justification. 3. Consumption data of all theinputs for production of export product quantity wise duly certified by Central Excise Department. 4. Copy of earlier authorization of the products/similar products, if any. Accordingly, case was deferred for 01.03.2011.			

89	Case No.:5/31/82-ALC4/2010		Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED		Meet No/Date:40/82-ALC4/2010 04.01.2011		Status:Case Approved
	HQ File :01/82/050/00930/AM11/		RLA File :03/95/040/00485/AM11/		Lic.No/Date:0310596586 13.10.2010		

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/81/2005-Ch-II dated 27.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Meta Amino Benzo Trifluoride	1 Kg.	1.	Benzotrifluoride	1.13 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:68/40/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
HQ File :01/82/050/01267/AM11/	RLA File :22/24/040/00046/AM11/	Lic.No/Date:2210010523 13.10.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/73/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	Methyl Isobutyryl Acetate	1.646 kg
		2.	Beta Ananine	0.100 kg
		3.	Sodium Meta Bisulphite	0.037 kg
		4.	Para Fluoro Benzaldehyde	0.70 kg
		5.	3-Ethyl-5-(2-Hydroxy Ethyl)-4-Methyl Thiazolium Bromide	0.262 kg
		6.	Isopropyl Alcohol	8.375 kg
		7.	(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1-2-Dioxane-4-Acetate (ATS-8)	1.003 kg
		8.	Tert. Butyl Methyl Ether	4.151 kg

RA concerned may take further necessary action as per above decision of NC.

91	Case No.:69/40/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01268/AM11/	RLA File :22/24/040/00047/AM11/	Lic.No/Date:2210010522 13.10.2010	

Decision : Committee considered case as per agenda for ratification of norms for export product Clarithromycin Granules 27.5% (Suspension Grade) under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/159/2005-PI-III dated 08.04.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Clarithromycin Granules 27.5% (Suspension Grade)	1kg.	1.	Clarithromycin (OR)	0.2777 kg/kg
			Its raw material as per SION A-2263 on pro-rata basis	
		2.	Carbopol	0.20 kg/kg
		3.	HPMC Phthalate	0.54 kg/kg

RA concerned may take further necessary action as per above decision of NC.

92	Case No.:7/31/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00932/AM11/	RLA File :09/24/040/00288/AM11/	Lic.No/Date:0910043910 14.10.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

93	Case No.:8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

94	Case No.:17/40/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01216/AM11/	RLA File :09/24/040/00304/AM11/	Lic.No/Date:0910043904 14.10.2010	Defer Date:01.03.2011
	Decision :Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

95	Case No.:133/40/82-ALC4/2010	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01332/AM11/	RLA File :34/24/040/00165/AM11/	Lic.No/Date:3410028302 14.10.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/84/2006-Ch-II dated 11.10.2006 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
n-Valeryl Chloride	1 Kg.	1.	n-Valeric Acid	0.891 kg
		2.	Thionyl Chloride	0.932 kg

RA concerned may take further necessary action as per above decision of NC.

96	Case No.:60/40/82-ALC4/2010	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01259/AM11/	RLA File :09/24/040/00301/AM11/	Lic.No/Date:0910043933 15.10.2010	Defer Date:01.03.2011
	Decision :Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for 01.03.2011.			

97	Case No.:38/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01237/AM11/	RLA File :03/95/040/00564/AM11/	Lic.No/Date:0310597425 18.10.2010	Defer Date:01.03.2011
	Decision :Committee considered case as per agenda and observed that there is no data available in the agenda generated online. It was, therefore, decided to request NIC to generate the data of the firm in the online agenda. Accordingly, case was deferred for 01.03.2011.			

98	Case No.:43/40/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01242/AM11/	RLA File :03/94/040/00656/AM11/	Lic.No/Date:0310597497 18.10.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/87/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumerate Tablets 300mg /Tenvir Tablets	1 Kg.	1.	9-[2-Phosphonyl Methoxy) Propyl] Adenine (PMPA)	0.8026 kg
		2.	Chloromethyl Isopropyl Carbonate	2.0867 kg
		3.	N- Methyl 2- Pyrrolidone	3.297 kg
		4.	Fumeric Acid	0.304 kg
		5.	Methylene Dichloride	6.70 kg
		6.	Isopropyl Acetate	2.35 kg

RA concerned may take further necessary action as per above decision of NC.

			Meet No/Date:40/82-ALC4/2010	
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99	Case No.:49/40/82-ALC4/2010	Party Name:CIPLA LIMITED	04.01.2011	Status:Case
	HQ File :01/82/050/01248/AM11/	RLA File :03/94/040/00655/AM11/	Lic.No/Date:0310597504	Approved
			18.10.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/15/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxicillin & Clavulanate Potassium for Suspension USP	75 ml pack	1.	Amoxycillin Trihydrate	4.200
		2.	Clavulanate Potassium Syloid	2.3444
		3.	Silicon Dioxide (Syloid AL-1FP)NF	1.500
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	100 ml pack	1.	Amoxycillin Trihydrate	5.649
		2.	Clavulanate Potassium Syloid	3.126
		3.	Silicon Dioxide (Syloid AL-1FP)NF	2.00
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	150 ml pack	1.	Amoxycillin Trihydrate	8.274
		2.	Clavulanate Potassium Syloid	4.6888
		3.	Silicon Dioxide (Syloid AL-1FP)NF	3.00
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

100	Case No.:120/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved																		
	HQ File :01/82/050/01319/AM11/	RLA File :22/24/040/00048/AM11/	Lic.No/Date:2210010536 18.10.2010																			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/199/2009-PI (Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Ampicillin Trihydrate through 6-APA through Enzyme Route</td><td rowspan="4">1 Kg.</td><td>1.</td><td>6-Amino Pencillanice Acid</td><td>0.596 kg</td></tr> <tr> <td>2.</td><td>Oxilase (HL) spherical balls in suspension of brown colour</td><td>5.25 gram</td></tr> <tr> <td>3.</td><td>D(-) Alpha Phenyl Glycine Base Colourless to Greyishwhite Crystalline Powder</td><td>0.417 kg</td></tr> <tr> <td>4.</td><td>Methanol Transparent</td><td>0.400 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ampicillin Trihydrate through 6-APA through Enzyme Route	1 Kg.	1.	6-Amino Pencillanice Acid	0.596 kg	2.	Oxilase (HL) spherical balls in suspension of brown colour	5.25 gram	3.	D(-) Alpha Phenyl Glycine Base Colourless to Greyishwhite Crystalline Powder	0.417 kg	4.	Methanol Transparent
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Ampicillin Trihydrate through 6-APA through Enzyme Route	1 Kg.	1.	6-Amino Pencillanice Acid	0.596 kg																		
		2.	Oxilase (HL) spherical balls in suspension of brown colour	5.25 gram																		
		3.	D(-) Alpha Phenyl Glycine Base Colourless to Greyishwhite Crystalline Powder	0.417 kg																		
		4.	Methanol Transparent	0.400 kg																		

101	Case No.:124/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01323/AM11/	RLA File :22/24/040/00049/AM11/	Lic.No/Date:2210010535 18.10.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

102	Case No.:46/31/82-ALC4/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved									
	HQ File :01/82/050/00971/AM11/	RLA File :03/95/040/00569/AM11/	Lic.No/Date:0310597665 19.10.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/42/2005-Ch-II dated 21.10.2005 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>5-Acetamido-2-Amino Benzotrifluoride</td><td>1 Kg.</td><td>1.</td><td>3-Amino Benzo Trifluoride</td><td>1.172 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	5-Acetamido-2-Amino Benzotrifluoride	1 Kg.	1.	3-Amino Benzo Trifluoride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
5-Acetamido-2-Amino Benzotrifluoride	1 Kg.	1.	3-Amino Benzo Trifluoride	1.172 kg									

103	Case No.:19/40/82-ALC4/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
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HQ File :01/82/050/01218/AM11/	RLA File :07/24/040/00427/AM10/	Lic.No/Date:0710074879 19.10.2010	Defer Date:01.03.2011
Decision :Committee decided to forward a copy of application to Petrochemicals Division of Department of C&PC for their comments. Accordingly, case was deferred for 01.03.2011.			

104	Case No.:116/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01315/AM11/	RLA File :22/24/040/00017/AM10/	Lic.No/Date:2210010540 19.10.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

105	Case No.:47/31/82-ALC4/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00972/AM11/	RLA File :03/95/040/00554/AM11/	Lic.No/Date:0310597803 20.10.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of C&PC.			

106	Case No.:48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

107	Case No.:57/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01256/AM11/	RLA File :09/24/040/00237/AM11/	Lic.No/Date:0910043987 20.10.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

108	Case No.:21/40/82-ALC4/2010	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01220/AM11/	RLA File :34/24/040/00169/AM11/	Lic.No/Date:3410028385 21.10.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin for oral suspension BP 250 mg/5 ml, 100 ml bottle	1 No.(Bottle)	1.	Amoxycillin Trihydrate BP	5.25 gram
RA concerned may take further necessary action as per above decision of NC.				

109

Case No.:23/40/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01222/AM11/	RLA File :05/23/040/00185/AM11/	Lic.No/Date:0510275446 21.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/82/2010/Ch.II dated 01.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3,5 Trichloropyridine	1 Kg.	1.	Denatured Ethyl Alcohol	2.39 kg
		2.	Methanol	1.44 kg
		3.	Alumino Silicate Catalyst	0.0197 kg
		4.	Dimethyl Formamide	0.350 kg
		5.	Toluene	0.126 kg
		6.	Thionyl Chloride	0.960 kg
		7.	Sodium Nitrite	0.566 kg
		8.	Styrene	0.001 kg
		9.	Caustic Soda Lye (46%)	2.00 kg
RA concerned may take further necessary action as per above decision of NC.				

110	Case No.:42/40/82-ALC4/2010		Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT		Meet No/Date:40/82-ALC4/2010 04.01.2011		Status:Case Approved	
	HQ File :01/82/050/01241/AM11/		RLA File :05/24/040/00647/AM09/		Lic.No/Date:0510275445 21.10.2010			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/62/2004/Ch.II dated 29.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed			
4-(Dimethyl Amino)-Pyridine		1 Kg.	1.	Alumino Silicate Catalyst	0.0436 kg			
			2.	Denatured Ethyl Alcohol	5.34 kg			
			3.	Methanol	3.22 kg			

		4.	Thionyl Chloride	4.14 kg
		5.	Dimethyl Formamide	1.00 kg
		6.	Toluene	2.00 kg
RA concerned may take further necessary action as per above decision of NC.				

111

Case No.:114/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01313/AM11/	RLA File :22/24/040/00052/AM11/	Lic.No/Date:2210010553 21.10.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 42/82 meeting held on 19.02.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate through Pen G through Enzymatic Route	1 Kg.	1.	Pencillin G Ist Crystal	1.664 BOU
		2.	D(-) Para Hydroxy Phenyl Glycine Methyl Ester	0.608 kg
		3.	Oxilasa Enzyme	5.0 gm
RA concerned may take further necessary action as per above decision of NC.				

112

Case No.:117/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01316/AM11/	RLA File :22/24/040/00051/AM11/	Lic.No/Date:2210010552 21.10.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 42/82 meeting held on 19.02.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate through Pen G through Enzymatic Route	1 Kg.	1.	Pencillin G Ist Crystal	1.664 BOU
		2.	D(-) Para Hydroxy Phenyl Glycine Methyl Ester	0.608 kg
		3.	Oxilasa Enzyme	5.0 gm
RA concerned may take further necessary action as per above decision of NC.				

113	Case No.:130/40/82-ALC4/2010		Party Name:UCB INDIA PVT. LIMITED		Meet No/Date:40/82-ALC4/2010 04.01.2011		Status:Case Deferred
	HQ File :01/82/050/01329/AM11/		RLA File :03/95/040/00585/AM11/		Lic.No/Date:0310598207 21.10.2010		Defer Date:01.03.2011

Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.

114

Case No.:135/40/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01334/AM11/	RLA File :09/24/040/00307/AM11/	Lic.No/Date:0910044002 21.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/243/2008-PI-III dated 24.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Aminomethyl-7-Chloro-2,3-Dihydro-5 (2-Fluorophenyl) 1H,4-Benzodiazepine Dimaleate	1 Kg.	1.	2-Amino-5-Chloro-2-Fluoro Benzophenone	0.932 kg
		2.	Chloro Acetaldehyde Dimethyl Acetal	0.696 kg
		3.	Manganese Di-oxide	0.852 kg
		4.	Dimethyl Sulfoxide	0.405 kg
		5.	Acetone	0.405 kg
RA concerned may take further necessary action as per above decision of NC.				

115	Case No.:56/31/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00981/AM11/	RLA File :09/24/040/00308/AM11/	Lic.No/Date:0910044015 22.10.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

116	Case No.:18/40/82-ALC4/2010	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01217/AM11/	RLA File :07/24/040/00283/AM11/	Lic.No/Date:0710074995 22.10.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

117	Case No.:24/40/82-ALC4/2010	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01223/AM11/	RLA File :31/24/040/00155/AM11/	Lic.No/Date:3110045184 22.10.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No.135011/110/2010-PI (Norms) dated 18.10.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per			

details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	S.No.		Qty. allowed
Ketamine Hcl	1 kg	1.	Cyclo penyl Chloride	1.876 kg
		2.	O chloro benzonitril	1.684 kg
		3.	Magnesium turning	0.467 kg
		4.	Bromoine	1.83 kg
		5.	Methanol	6.81 kg
		6.	Toluene	10.32 kg
		7.	Acetone	0.031 kg
		8.	ISO Propyl Alcohol	2.71 kg

RA concerned may take further necessary action as per above decision of NC.

118	Case No.:3/32/82-ALC4/2010	Party Name:ANUH PHARMA LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00985/AM11/	RLA File :03/94/040/00649/AM11/	Lic.No/Date:0310598571 25.10.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

119	Case No.:63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date:01.03.2011
	Decision : Committee considered case as per agenda and in light of letter No.23(1)/2009/Chem/Pt. fl. Dated 28.12.2010 received from DC(MSME), decided to remind the firm to furnish the following information:- 1. Detailed manufacturing process indicating the weight of ingredients taken. 2. Details of wastage claimed with justification. 3. Consumption data of all the inputs for production of export product quantity wise duly certified by Central Excise Department. 4. Copy of earlier authorization of the products/similar products, if any. Accordingly, case was deferred for 01.03.2011.			

120	Case No.:125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:01.03.2011

Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.

121	Case No.:41/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01240/AM11/	RLA File :03/95/040/00522/AM11/	Lic.No/Date:0310598693 26.10.2010	Defer Date01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

122	Case No.:51/40/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved																				
	HQ File :01/82/050/01250/AM11/	RLA File :03/94/040/00668/AM11/	Lic.No/Date:0310598873 26.10.2010																					
	Decision : Committee considered case as per agenda and in light of written comments forwarded by DOP vide their U.O. No.35011/168/2008-PI-III dated 24.11.2008 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed per kg of Budesonide</th></tr> </thead> <tbody> <tr> <td rowspan="2">Budecort 200 Inhaler (200MD) [Budesonide = 0.04 gms/Inhaler]</td><td rowspan="2">1 No.</td><td>1.</td><td>16alpha-Hydroxy Prednisolone</td><td>1.093 kg.</td></tr> <tr> <td>2.</td><td>Butyraldehyde</td><td>0.350 kg</td></tr> <tr> <td rowspan="2">Budecort 100 Inhaler (200MD) [Buesonide = 0.02 gms/Inhaler]</td><td rowspan="2">1 No.</td><td>1.</td><td>16alpha-Hydroxy Prednisolone</td><td>1.093 kg.</td></tr> <tr> <td>2.</td><td>Butyraldehyde</td><td>0.350 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed per kg of Budesonide	Budecort 200 Inhaler (200MD) [Budesonide = 0.04 gms/Inhaler]	1 No.	1.	16alpha-Hydroxy Prednisolone	1.093 kg.	2.	Butyraldehyde	0.350 kg	Budecort 100 Inhaler (200MD) [Buesonide = 0.02 gms/Inhaler]	1 No.	1.	16alpha-Hydroxy Prednisolone	1.093 kg.	2.	Butyraldehyde
Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed per kg of Budesonide																				
Budecort 200 Inhaler (200MD) [Budesonide = 0.04 gms/Inhaler]	1 No.	1.	16alpha-Hydroxy Prednisolone	1.093 kg.																				
		2.	Butyraldehyde	0.350 kg																				
Budecort 100 Inhaler (200MD) [Buesonide = 0.02 gms/Inhaler]	1 No.	1.	16alpha-Hydroxy Prednisolone	1.093 kg.																				
		2.	Butyraldehyde	0.350 kg																				

123	Case No.:53/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01252/AM11/	RLA File :09/24/040/00281/AM11/	Lic.No/Date:0910044023 26.10.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

124	Case No.:56/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01255/AM11/	RLA File :09/24/040/00236/AM11/	Lic.No/Date:0910044022	Defer

		26.10.2010	Date:01.03.2011
Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

125	Case No.:2/32/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00984/AM11/	RLA File :07/24/040/00286/AM11/	Lic.No/Date:0710075068 27.10.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

126	Case No.:5/32/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved																								
	HQ File :01/82/050/00987/AM11/	RLA File :05/24/040/00265/AM11/	Lic.No/Date:0510275800 27.10.2010																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No.35011/131/2010-PI (Norms) dated 25.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>S.No.</th><th></th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Montelukast Sodium</td><td rowspan="6">1 kg</td><td>1.</td><td>[(S)-(E)[-2-[3-[2-(7-Chloro-2-Quinoliny)]-Ethenyl]Phenyl]-3-Hydroxypropyl]-Phenyl]-2-Propanol</td><td>1.424 kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>21.66 kg</td></tr> <tr> <td>3.</td><td>N,N-Diisopropylethylamine</td><td>0.30 kg</td></tr> <tr> <td>4.</td><td>Tetrahydrofuran</td><td>3.62 kg</td></tr> <tr> <td>5.</td><td>Acetonitrile</td><td>3.39 kg</td></tr> <tr> <td>6.</td><td>2-[1-(Mercaptomethyl)Cyclopropyl]Acetic Acid</td><td>0.60 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	S.No.		Qty. allowed	Montelukast Sodium	1 kg	1.	[(S)-(E)[-2-[3-[2-(7-Chloro-2-Quinoliny)]-Ethenyl]Phenyl]-3-Hydroxypropyl]-Phenyl]-2-Propanol	1.424 kg	2.	Methanol	21.66 kg	3.	N,N-Diisopropylethylamine	0.30 kg	4.	Tetrahydrofuran	3.62 kg	5.	Acetonitrile	3.39 kg	6.	2-[1-(Mercaptomethyl)Cyclopropyl]Acetic Acid
Export product	Exp. Qty.	S.No.		Qty. allowed																								
Montelukast Sodium	1 kg	1.	[(S)-(E)[-2-[3-[2-(7-Chloro-2-Quinoliny)]-Ethenyl]Phenyl]-3-Hydroxypropyl]-Phenyl]-2-Propanol	1.424 kg																								
		2.	Methanol	21.66 kg																								
		3.	N,N-Diisopropylethylamine	0.30 kg																								
		4.	Tetrahydrofuran	3.62 kg																								
		5.	Acetonitrile	3.39 kg																								
		6.	2-[1-(Mercaptomethyl)Cyclopropyl]Acetic Acid	0.60 kg																								

127	Case No.:6/32/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00988/AM11/	RLA File :05/24/040/00266/AM11/	Lic.No/Date:0510275802 27.10.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

128	Case No.:50/40/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
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HQ File :01/82/050/01249/AM11/	RLA File :03/94/040/00679/AM11/	Lic.No/Date:0310598966 27.10.2010	Defer Date:01.03.2011
Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

129	Case No.:104/40/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01303/AM11/	RLA File :08/24/040/00217/AM11/	Lic.No/Date:0810093470 27.10.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	S.No.	Qty. allowed
	Paracetamol Tablets 500 mg Heumann Tabletten (Pack Size 10,20 and 30 tablets)	1674000 Nos.	1.	Paracetamol Granules DC 90%
	RA concerned may take further necessary action as per above decision of NC.			

130	Case No.:126/40/82-ALC4/2010	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01325/AM11/	RLA File :07/24/040/00292/AM11/	Lic.No/Date:0710075079 27.10.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/237/2009-PI-(Norms) dated 27.01.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	Ceftriaxone for Injection 1 gm vial	1 Vial	1.	Ceftriaxone Sodium Sterile USP
	RA concerned may take further necessary action as per above decision of NC.			

131	Case No.:129/40/82-ALC4/2010	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01328/AM11/	RLA File :03/95/040/00421/AM10/	Lic.No/Date:0310598946 27.10.2010	
	Decision : Committee considered case as per agenda and in light of SION at Sl.No.A-1945 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Metformin Hcl DC Granules 95.00%	1 kg	1.	Dicyanodimide	959.5 gm
RA concerned may take further necessary action as per above decision of NC.					

132	Case No.:7/32/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00989/AM11/	RLA File :03/94/040/00657/AM11/	Lic.No/Date:0310599277 28.10.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

133	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

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Case No.:139/40/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
HQ File :01/82/050/01338/AM11/	RLA File :05/23/040/00174/AM11/	Lic.No/Date:0510275913 28.10.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.O. No.35011/151/2008-PI-III dated 27.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	S.No.	Qty. allowed
ATV-1	1 kg	1.	Ethyl (R) 4-Cyano-3-Hydroxy Butanoate
		2.	Methylene Chloride
		3.	Tertiary Butyl Acetate
		4.	Tetrahydrofuran
		5.	2,2 Dimethoxy Propane

RA concerned may take further necessary action as per above decision of NC.

135	Case No.:140/40/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01339/AM11/	RLA File :05/23/040/00179/AM11/	Lic.No/Date:0510275915	Defer

				28.10.2010	Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.				
136	Case No.:55/40/82-ALC4/2010	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
	HQ File :01/82/050/01254/AM11/	RLA File :03/94/040/00620/AM11/	Lic.No/Date:0310599406 29.10.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/109/2008/Ch.II dated 04.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Disodium Salt of Diethylene Triamine Petamethylene Phosphonic Acid (Active Content 40% minimum)	1 Kg.	1. 2. 3. 4.	Diethylene Triamine Yellow Phosphorous Formaldehyde (37%) Caustic Lye	0.074 kg 0.111 kg 0.292 kg 0.230 kg
	RA concerned may take further necessary action as per above decision of NC.				
137	Case No.:134/40/82-ALC4/2010	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Added	
	HQ File :01/82/050/01333/AM11/	RLA File :34/24/040/00182/AM11/	Lic.No/Date:3410028467 29.10.2010	Defer Date:	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/79/2010/Ch.II dated 23.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Methyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine	0.886 kg
	RA concerned may take further necessary action as per above decision of NC.				
138	Case No.:12/32/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred	
	HQ File :01/82/050/00994/AM11/	RLA File :09/24/040/00300/AM11/	Lic.No/Date:0910044098 02.11.2010	Defer Date:01.03.2011	
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.				

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Case No.:16/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01215/AM11/	RLA File :03/95/040/00605/AM11/	Lic.No/Date:0310599856 02.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/128/2009-PI-III dated 12.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefdinir		1.	Caustic Soda	0.5749 kg
		2.	Dimethyl Aniline	0.950 kg
		3.	Formaldehyde	2.74 kg
		4.	GCLE	2.44 kg
		5.	Phosphorous Pentachloride	1.35 kg
		6.	Sodium Carbonate	0.018 kg
		7.	Triphenyl Phosphine	2.389 kg
		8.	Activated Carbon	0.100 kg
		9.	EDTA Disodium	0.003 kg
		10.	Pyridine	0.37 kg
		11.	Triethylamine	1.16 kg
		12.	Trifluoro acetic Acid	0.050 kg
		13.	ATH/EHATA	1.07 kg
		14.	Dimethyl Formamide	0.61 kg
		15.	Ethyl Acetate	2.93 kg
		16.	Methanol	4.60 kg
		17.	Methylene Chloride	20.17 kg
		18.	Acetonitrile	0.69 kg
		19.	Cyclohexane	0.00479 kg
		20.	Methyl Ethyl Ketone	2.92 kg
		21.	Toluene	4.26 kg
RA concerned may take further necessary action as per above decision of NC.				

140	Case No.:14/40/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01213/AM11/	RLA File :03/94/040/00693/AM11/	Lic.No/Date:0310600056 03.11.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/168/2008-PI-III dated 24.11.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per			

details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine 150 mg tablet [Lamudine =153.00 mg/tablet]	1 No.	1.	(1',2',S,5'R)-Menthyl-5S-(Cytosine-1''-YL)-1,3-oxathiolane-2R-carboxylate/CME Compound	2.19 kg/kg of Lamivudine
		2.	Sodium Borohydride	0.48 kg/kg of Lamivudine
		3.	Dipotassium Hydrogen Phosphate	2.582 kg
Lamivudine Oral Solution 50mg/5ml, 100 ml pack [Lamivudine = 1020 mg/100 ml bottle]	1 No.	4.	Salicylate acid	0.790 kg/kg of Lamivudine
		5.	Triethylamine	0.959 kg/kg of Lamivudine
Lamivudine Oral Solution, 50mg/5ml, 240 ml pack [Lamivudine =2448mg/240 ml pack]	1 No.			
Lamivudine 100mg tablet [Lamivudine =102.0 mg/tablet]	1 No.			

RA concerned may take further necessary action as per above decision of NC.

141	Case No.:15/40/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01214/AM11/	RLA File :03/94/040/00724/AM11/	Lic.No/Date:0310600251 04.11.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

142	Case No.:36/40/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01235/AM11/	RLA File :03/94/040/00694/AM11/	Lic.No/Date:0310600270 04.11.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

143	Case No.:52/40/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
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HQ File :01/82/050/01251/AM11/	RLA File :03/94/040/00699/AM11/	Lic.No/Date:0310600225 04.11.2010	
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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/87/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumerate Tablets 300mg /Tenvir Tablets	1 Kg.	1.	9-[2-Phosphonyl Methoxy) Propyl] Adenine (PMPA)	0.8026 kg
		2.	Chloromethyl Isopropyl Carbonate	2.0867 kg
		3.	N- Methyl 2- Pyrrolidone	3.297 kg
		4.	Fumeric Acid	0.304 kg
		5.	Methylene Dichloride	6.70 kg
		6.	Isopropyl Acetate	2.35 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:137/40/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01336/AM11/	RLA File :34/24/040/00208/AM11/	Lic.No/Date:3410028523 04.11.2010		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 27/11 meeting held on 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Azithromycin Step IV (Azithromycin Crude Purity not less than 94.5%)	1 Kg.	1.	Erythromycin Base	1.75 kg
		2.	Acetone	6.45 kg
		3.	Ethyl Alcohol	2.81 kg
		4.	Hydroxylamine Hcl	0.91 kg
		5.	Methane Sulfonyl Chloride	0.72 kg
		6.	Methanol	2.72 kg
		7.	Platinum Catalyst with base of activated carbon (5% platinum on carbon	1.00 Gram
RA concerned may take further necessary action as per above decision of NC.				

145	Case No.:54/40/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved

HQ File :01/82/050/01253/AM11/

RLA File :03/94/040/00689/AM11/

Lic.No/Date:0310600482

08.11.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/301/2009-PI (Norms) dated 13.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Glimepiride	1 Kg.	1.	4-(2-3 Ethyl-4-Methyl-2-Oxo-3-Pyrroline-1-Carboxamido Ethyl Phenyl Sulfonamide)	0.80 kg
		2.	Trans-4-Methyl Cyclohexyl Iso Cyanate	0.39 kg
		3.	Acetone	2.50 kg
		4.	Methanol	2.50 kg

RA concerned may take further necessary action as per above decision of NC.

146	Case No.:12/40/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01211/AM11/	RLA File :03/94/040/00712/AM11/	Lic.No/Date:0310600636 09.11.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/168/2008-PI-III dated 24.11.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine 150 mg tablet [Lamudine =153.00 mg/tablet]	1 No.	1.	(1',2',S,5'R)-Menthyl-5S-(Cytosine-1''-YL)-1,3-oxathiolane-2R-carboxylate/CME Compound	2.19 kg/kg of Lamivudine
		2.	Sodium Borohydride	0.48 kg/kg of Lamivudine
		3.	Dipotassium Hydrogen Phosphate	2.582 kg
Lamivudine Oral Solution 50mg/5ml, 100 ml pack [Lamivudine = 1020 mg/100 ml bottle]	1 No.	4.	Salicylate acid	0.790 kg/kg of Lamivudine
		5.	Triethylamine	0.959 kg/kg of Lamivudine
Lamivudine Oral Solution, 50mg/5ml, 240 ml pack [Lamivudine =2448mg/240 ml pack]	1 No.			
Lamivudine 100mg tablet	1 No.			

	[Lamivudine =102.0 mg/tablet]				
	RA concerned may take further necessary action as per above decision of NC.				

147	Case No.:40/40/82-ALC4/2010	Party Name:LUPIN LIMITED			Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved										
	HQ File :01/82/050/01239/AM11/	RLA File :03/95/040/00642/AM11/			Lic.No/Date:0310600553 09.11.2010											
	Decision : Committee considered case as per agenda and in consultation of Technical authorities present in the meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Rifapentine 150 mg tablets</td><td>1 No.</td><td>1.</td><td>Rifapentine</td><td>153 mg</td></tr></table>						Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Rifapentine 150 mg tablets	1 No.	1.	Rifapentine	153 mg
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed											
Rifapentine 150 mg tablets	1 No.	1.	Rifapentine	153 mg												
RA concerned may take further necessary action as per above decision of NC.																

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Case No.:1/40/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01200/AM11/	RLA File :07/24/040/00298/AM11/	Lic.No/Date:0710075343 10.11.2010		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 50/82 meeting held on 09.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis (NC decision dated 04.08.2009):-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg
		2.	3 Chloro Iminodibenzyl	0.91 kg
RA concerned may take further necessary action as per above decision of NC.				

149	Case No.:39/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01238/AM11/	RLA File :03/95/040/00609/AM11/	Lic.No/Date:0310600875 11.11.2010	
	Decision : Committee considered case as per agenda and in consultation of Technical authorities present in the meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Rifapentine 150 mg tablets	1 No.	1.	Rifapentine	153 mg
RA concerned may take further necessary action as per above decision of NC.				

150	Case No.:44/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01243/AM11/	RLA File :03/95/040/00638/AM11/	Lic.No/Date:0310600874 11.11.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

151	Case No.:13/40/82-ALC4/2010	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01212/AM11/	RLA File :03/94/040/00680/AM11/	Lic.No/Date:0310601101 12.11.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

152	Case No.:87/40/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01286/AM11/	RLA File :11/24/040/00033/AM11/	Lic.No/Date:1110023536 15.11.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

153	Case No.:88/40/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01287/AM11/	RLA File :11/24/040/00032/AM11/	Lic.No/Date:1110023542 15.11.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/96/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Hydrocortisone Sodium Succinate for injection (Hydrocortisone Sodium Succinate buffered 5% Sterile) Organical Chemicals	1 Kg.	1.	Hydrocortisone Base
Qty. allowed				
1.00 kg				
RA concerned may take further necessary action as per above decision of NC.				

154

Case No.:89/40/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01288/AM11/	RLA File :11/24/040/00023/AM11/	Lic.No/Date:1110023540 15.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/96/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydrocortisone Sodium Succinate for injection (Hydrocortisone Sodium Succinate buffered 5% Sterile) Organical Chemicals	1 Kg.	1.	Hydrocortisone Base	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

155

Case No.:90/40/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01289/AM11/	RLA File :11/24/040/00036/AM11/	Lic.No/Date:1110023541 15.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/96/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydrocortisone Sodium Succinate buffered 5% Sterile Organical Chemicals	1 Kg.	1.	Hydrocortisone Base	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

156	Case No.:91/40/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01290/AM11/	RLA File :11/24/040/00025/AM11/	Lic.No/Date:1110023538 15.11.2010	Defer Date:01.03.2011
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/133/2010-PI (Norms) dated 09.12.2010, decided to call for technical details as per Appendix 33 from firm. Accordingly, case was deferred for 01.03.2011.			

157	Case No.:92/40/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case
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HQ File :01/82/050/01291/AM11/	RLA File :11/24/040/00022/AM11/	Lic.No/Date:1110023539 15.11.2010	Approved
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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/117/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydrocortisone Sodium Succinate for Injection USP	1 Kg.	1.	Hydrocortisone Hemisuccinate IP/BP	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:93/40/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01292/AM11/	RLA File :11/24/040/00017/AM11/	Lic.No/Date:1110023543 15.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/96/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydrocortisone Sodium Succinate for Injection (Hydrocortisone Sodium Succinate buffered 5% Sterile)Organical Chemicals	1 Kg.	1.	Hydrocortisone Base	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

159	Case No.:98/40/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01297/AM11/	RLA File :11/24/040/00039/AM11/	Lic.No/Date:1110023537 15.11.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

160	Case No.:33/40/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01232/AM11/	RLA File :03/94/040/00740/AM11/	Lic.No/Date:0310601558 16.11.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.			

No.35011/15/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxicillin & Clavulanate Potassium for Suspension USP	75 ml pack	1.	Amoxycillin Trihydrate	4.200
		2.	Clavulanate Potassium Syloid	2.3444
		3.	Silicon Dioxide (Syloid AL-1FP)NF	1.500
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	100 ml pack	1.	Amoxycillin Trihydrate	5.649
		2.	Clavulanate Potassium Syloid	3.126
		3.	Silicon Dioxide (Syloid AL-1FP)NF	2.00
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	150 ml pack	1.	Amoxycillin Trihydrate	8.274
		2.	Clavulanate Potassium Syloid	4.6888
		3.	Silicon Dioxide (Syloid AL-1FP)NF	3.00
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

161	Case No.:34/40/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01233/AM11/	RLA File :03/94/040/00742/AM11/	Lic.No/Date:0310601580 16.11.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/241/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nevirapine 200 mg tablet [Nevirapine = 204 mg/tablet]	1 No.	1.	3-(2-chloro-3-Pyridine-Carbonyl)-Amino-2-chloro-4-methyl pyridine/NVP(II)compound	1.428 kg/kg of Nevirapine
		2.	Cyclopropylamine	0.57 kg/kg of Nevirapine
		3.	Diglyme	2.76 kg/kg of Nevirapine
Nevirapine Oral Solution 50 mg/5 ml, 100 ml bottle [Nevirapine =1020 mg/bottle]	1 No.	4.	Calcium Oxide	0.55 kg/kg of Nevirapine
		5.	Sodium hydride	0.44 kg/kg of Nevirapine
		6.	Ethyl Acetate	1.70 kg/kg of Nevirapine

RA concerned may take further necessary action as per above decision of NC.

162	Case No.:35/40/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01234/AM11/	RLA File :03/94/040/00741/AM11/	Lic.No/Date:0310601510 16.11.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

163	Case No.:37/40/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Added	
	HQ File :01/82/050/01236/AM11/	RLA File :08/24/040/00242/AM11/	Lic.No/Date:0810093912 16.11.2010		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 12/10 meeting held on 16.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Atenolol 25mg Tablets	1,00,000 Nos.	1.	Atenolol USP	2.55 kg
			2.	HD Silicified Microcrystalline Cellulose	6.87 kg
			3.	Povidone K 30 USP	0.058 kg
			4.	Citric Acid Anhydrous USP	0.025 kg
			5.	Croscarmellose Sodium	0.363 kg

		6.	Magnesium Stearate	0.073 kg
		7.	Bottles & Caps (Packing Materials in finished Form)	As per packing policy
		7a.	60 CC White HDPE Round bottel	
		7b.	75 CC White HDPE Round bottle	
		7c.	150 CC White HDPE Round Bottle	
		7d.	400 CC White HDPE Round Bottle	
		7e.	750 CC White HDPE Round Bottle	
		7f.	33 MM White PP Screw Cap	
		7g.	38 MM White PP Screw Cap	
		7h.	53 MM White PP Screw Cap	
Atenolol 50 mg Tablet	1,00,000 Nos.	1.	Atenolol USP	5.10 kg
		2.	HD Silicified Microcrystalline Cellulose	13.74 kg
		3.	Povidone K 30 USP	0.115 kg
		4.	Citric Acid Anhydrous USP	0.050 kg
		5.	Croscarmellose Sodium	0.725 kg
		6.	Magnesium Stearate	0.145 kg
		7.	Bottles & Caps (Packing Materials in finished Form)	As per packing policy
		7a.	60 CC White HDPE Round bottel	
		7b.	75 CC White HDPE Round bottle	
		7c.	150 CC White HDPE Round Bottle	
		7d.	400 CC White HDPE Round Bottle	
		7e.	750 CC White HDPE Round Bottle	
		7f.	33 MM White PP Screw Cap	
		7g.	38 MM White PP Screw Cap	
		7h.	53 MM White PP Screw Cap	
Atenolol 100 mg Tablet	1,00,000 Nos.	1.	Atenolol USP	10.20 kg
		2.	HD Silicified Microcrystalline Cellulose	27.48 kg
		3.	Povidone K 30 USP	0.230 kg
		4.	Citric Acid Anhydrous USP	0.100 kg
		5.	Croscarmellose Sodium	0.75 kg
		6.	Magnesium Stearate	0.290 kg
		7.	Bottles & Caps (Packing Materials in finished Form)	As per packing policy
		7a.	60 CC White HDPE Round bottel	
		7b.	75 CC White HDPE Round bottle	
		7c.	150 CC White HDPE Round Bottle	
		7d.	400 CC White HDPE Round Bottle	
		7e.	750 CC White HDPE Round Bottle	
		7f.	33 MM White PP Screw Cap	

		7g.	38 MM White PP Screw Cap	
		7h.	53 MM White PP Screw Cap	
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:138/40/82-ALC4/2010	Party Name:PIONEER LABORATORIES INDIA PVT. LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01337/AM11/	RLA File :11/24/040/00054/AM11/	Lic.No/Date:1110023561 16.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/242/2009-PI-(Norms) dated 15.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DFTA	1 Kg.	1.	1,3 DFB	0.645 kg
		2.	4 Amino 1,2,4 Trizole	0.47 kg
		3.	Methylene Dichloride	1.60 kg
		4.	Acetonitrile	1.65 kg
		5.	Iso Propyl Alcohol	0.55 kg
RA concerned may take further necessary action as per above decision of NC.				

165	Case No.:3/40/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01202/AM11/	RLA File :07/24/040/00316/AM11/	Lic.No/Date:0710075478 18.11.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of C&PC.			

166	Case No.:144/40/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
	HQ File :01/82/050/01343/AM11/	RLA File :34/24/040/00215/AM11/	Lic.No/Date:3410028607 18.11.2010		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 04.08.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Leflunomide	1 Kg.	1.	Ethyl Aceto Acetate	1.84 kg
			2.	4-Trifluoro Methyl Aniline	1.05 kg

3.	Acetone	0.975 kg
4.	Activated Charcoal	0.0368 kg
5.	Chloroform	1.03 kg
6.	Hydroxylamine Hcl	0.82 kg
7.	Isopropanol	1.2 kg
8.	Methylene Chloride	1.2 kg
9.	Triethylamine	1.31 kg
10.	Toluene	1.00 kg
11.	Triethyl Ortho Formate	2.09 kg
12.	Methanol	2.50 kg

RA concerned may take further necessary action as per above decision of NC.

167	Case No.:4/40/82-ALC4/2010	Party Name:TIDE INDUSTRIES	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved									
	HQ File :01/82/050/01203/AM11/	RLA File :34/24/040/00164/AM11/	Lic.No/Date:3410028616 22.11.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/85/2010-Ch.II dated 03.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Aldehyde C-12 Lauric</td><td>1 Kg.</td><td>1.</td><td>C-12 Fatty Alcohol (Lauryl Alcohol)</td><td>1.123 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Aldehyde C-12 Lauric	1 Kg.	1.	C-12 Fatty Alcohol (Lauryl Alcohol)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Aldehyde C-12 Lauric	1 Kg.	1.	C-12 Fatty Alcohol (Lauryl Alcohol)	1.123 kg									
	RA concerned may take further necessary action as per above decision of NC.												

168	Case No.:5/40/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01204/AM11/	RLA File :34/24/040/00214/AM11/	Lic.No/Date:3410028630 22.11.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

169	Case No.:5/36/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01043/AM11/	RLA File :05/23/040/00219/AM11/	Lic.No/Date:0510277735 24.11.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of C&PC.			

170	Case No.:28/40/82-ALC4/2010	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01227/AM11/	RLA File :09/24/040/00355/AM11/	Lic.No/Date:0910044427 24.11.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

171	Case No.:59/40/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01258/AM11/	RLA File :09/24/040/00324/AM11/	Lic.No/Date:0910044428 24.11.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

172	Case No.:22/40/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01221/AM11/	RLA File :09/24/040/00358/AM11/	Lic.No/Date:0910044449 25.11.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

173	Case No.:25/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01224/AM11/	RLA File :09/24/040/00238/AM11/	Lic.No/Date:0910044429 25.11.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

174	Case No.:26/40/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01225/AM11/	RLA File :09/24/040/00357/AM11/	Lic.No/Date:0910044448 25.11.2010	Defer Date:01.03.2011
	Decision :Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

175	Case No.:29/40/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01228/AM11/	RLA File :09/24/040/00373/AM11/	Lic.No/Date:0910044455 25.11.2010	Defer Date:01.03.2011
	Decision: Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

176	Case No.:27/40/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01226/AM11/	RLA File :09/24/040/00367/AM11/	Lic.No/Date:0910044483 26.11.2010	Defer Date:01.03.2011
	Decision :Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

177	Case No.:79/40/82-ALC4/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01278/AM11/	RLA File :03/95/040/00696/AM11/	Lic.No/Date:0310603141 26.11.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of C&PC.			

178	Case No.:136/40/82-ALC4/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01335/AM11/	RLA File :02/24/040/00151/AM11/	Lic.No/Date:0210151146 26.11.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

179	Case No.:31/40/82-ALC4/2010	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01230/AM11/	RLA File :03/95/040/00675/AM11/	Lic.No/Date:0310603466 29.11.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

180	Case No.:58/40/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved																				
	HQ File :01/82/050/01257/AM11/	RLA File :07/24/040/00327/AM11/	Lic.No/Date:0710075702 29.11.2010																					
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/92/2010-Ch.II dated 03.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																							
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Magnesium Orotate</td><td>1 Kg.</td><td>1.</td><td>Orotic Acid</td><td>1.104 kg</td></tr><tr><td>Calcium Orotate</td><td>1 kg.</td><td>1.</td><td>Orotic Acid</td><td>1.059 kg</td></tr><tr><td>Potassium Orotate</td><td>1 kg.</td><td>1.</td><td>Orotic Acid</td><td>1.055 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Magnesium Orotate	1 Kg.	1.	Orotic Acid	1.104 kg	Calcium Orotate	1 kg.	1.	Orotic Acid	1.059 kg	Potassium Orotate	1 kg.	1.	Orotic Acid	1.055 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																				
Magnesium Orotate	1 Kg.	1.	Orotic Acid	1.104 kg																				
Calcium Orotate	1 kg.	1.	Orotic Acid	1.059 kg																				
Potassium Orotate	1 kg.	1.	Orotic Acid	1.055 kg																				

Zinc Orotate	1 kg.	1.	Orotic Acid	0.994 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:81/40/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01280/AM11/	RLA File :03/95/040/00591/AM11/	Lic.No/Date:0310603457 29.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/99/2008-Ch.II dated 03.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Brontrifluoride Tetrahydrofuran-pure BF3-THF Pure (47.5%)	1 Kg.	1.	Brontrifluoride Tetrahydrofuran (46%)	1.06 kg
RA concerned may take further necessary action as per above decision of NC.				

182	Case No.:47/40/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01246/AM11/	RLA File :03/94/040/00728/AM11/	Lic.No/Date:0310603965 01.12.2010	Defer Date:18.01.2011
	Decision : Committee decided to defer case for 18.01.2011 for comments of Department of C&PC.			

183

Case No.:48/40/82-ALC4/2010	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01247/AM11/	RLA File :03/94/040/00797/AM11/	Lic.No/Date:0310604025 01.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/32/2009-Ch.II dated 17.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Ethoxy Ethyl Benzoate	1 Kg.	1.	Para Hydroxy Benzoic Acid	0.774 kg
RA concerned may take further necessary action as per above decision of NC.				

184	Case No.:78/40/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,		Meet No/Date:40/82-ALC4/2010	Status:Case
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		04.01.2011	Approved	
HQ File :01/82/050/01277/AM11/	RLA File :04/24/040/00222/AM11/	Lic.No/Date:0410119426 01.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/226/2009-PI-(Norms) dated 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Vitamin A Capsules	100000 Nos.	1 No..	Vitamin A Palmitate 1.7 MIU	12.00 kg
RA concerned may take further necessary action as per above decision of NC.				

185	Case No.:2/40/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01201/AM11/	RLA File :07/24/040/00346/AM11/	Lic.No/Date:0710075813 02.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

186	Case No.:20/40/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01219/AM11/	RLA File :03/94/040/00755/AM11/	Lic.No/Date:0310604218 02.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

187

Case No.:80/40/82-ALC4/2010	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
HQ File :01/82/050/01279/AM11/	RLA File :03/94/040/00499/AM11/	Lic.No/Date:0310604077 02.12.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/31/2008-Ch.II dated 22.07.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Acetate (Anhydrous)	1 Kg.	1.	Acetic Acid	0.770 kg
		2.	Caustic Soda Lye	0.560 kg

RA concerned may take further necessary action as per above decision of NC.

188

Case No.:30/40/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01229/AM11/	RLA File :03/94/040/00611/AM11/	Lic.No/Date:0310604615 06.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2006-Ch.II dated 03.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl-3-Oxo-2-Pentyl-1-Cyclopentane Acetate	1 Kg.	1.	Pentyl Endo (85%) (2 Pentyl-2-Cyclopentene-1-one)	0.960 kg
		2.	Dimethyl Malonate	0.770 kg
RA concerned may take further necessary action as per above decision of NC.				

189

Case No.:46/40/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED		Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
HQ File :01/82/050/01245/AM11/	RLA File :03/94/040/00695/AM11/		Lic.No/Date:0310604618 06.12.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2006-Ch.II dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Menthanol (4-Isopropyl Cyclohexyl Methanol)	1 Kg.	1.	Cuminique Aldehyde	1.250 kg
		2.	5% Ruthenium on Carbon Catalyst	0.0035 kg
RA concerned may take further necessary action as per above decision of NC.				

190	Case No.:45/40/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED		Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved									
	HQ File :01/82/050/01244/AM11/	RLA File :03/94/040/00745/AM11/		Lic.No/Date:0310604938 07.12.2010										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 10.08.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
	<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Morantel Citrate</td><td>1 Kg.</td><td>1.</td><td>3-Methyl Thiophene</td><td>0.330 kg/kg</td></tr></table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Morantel Citrate	1 Kg.	1.	3-Methyl Thiophene
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Morantel Citrate	1 Kg.	1.	3-Methyl Thiophene	0.330 kg/kg										

		2.	Acetonitrile	0.180 kg/kg
		3.	Dimethyl Formamide	0.270 kg/kg
		4.	Citric Acid	0.640 kg/kg
		5.	Ethylene dichloride	0.165 kg/kg
		6.	Isopropyl alcohol	0.225 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

191	Case No.:73/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01272/AM11/	RLA File :17/24/040/00086/AM09/	Lic.No/Date:1710003611 14.12.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of C&PC.			

192	Case No.:6/40/82-ALC4/2010	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved									
	HQ File :01/82/050/01205/AM11/	RLA File :03/95/040/00726/AM11/	Lic.No/Date:0310606358 15.12.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/30/2007-Ch.II dated 27.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Vicasol Tea 85% Triethanol Amine</td><td>1 Kg.</td><td>1.</td><td>Ethylene Oxide</td><td>0.792 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Vicasol Tea 85% Triethanol Amine	1 Kg.	1.	Ethylene Oxide
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Vicasol Tea 85% Triethanol Amine	1 Kg.	1.	Ethylene Oxide	0.792 kg									

193	Case No.:7/40/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01206/AM11/	RLA File :09/24/040/00414/AM11/	Lic.No/Date:0910044683 15.12.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

194	Case No.:8/40/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01207/AM11/	RLA File :09/24/040/00413/AM11/	Lic.No/Date:0910044684 15.12.2010	Defer Date:01.02.2011

Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.

195

Case No.:9/40/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01208/AM11/	RLA File :05/24/040/00314/AM11/	Lic.No/Date:0510279460 15.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefuroxime Axetil Amorphous	1 Kg.	1.	Cefuroxime Axetil Crystalline	1.05 kg
		2.	Acetone	2.43 kg
RA concerned may take further necessary action as per above decision of NC.				

196	Case No.:10/40/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved																																										
	HQ File :01/82/050/01209/AM11/	RLA File :05/24/040/00306/AM11/	Lic.No/Date:0510279463 15.12.2010																																											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/140/2010-PI-(Norms) dated 25.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																													
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="12">Cefprozil</td><td rowspan="12">1 Kg.</td><td>1.</td><td>7-Amino-3-[(Z)-propen-1-yl]-3-cepham-4 carboxylic acid (7 APCA)</td><td>0.708 kg</td></tr> <tr> <td>2.</td><td>Methylene Chloride</td><td>2.348 kg</td></tr> <tr> <td>3.</td><td>Hexamethyl Disilazane</td><td>0.392 kg</td></tr> <tr> <td>4.</td><td>Trimethyl Chloro Silane (TMCS)</td><td>0.273 kg</td></tr> <tr> <td>5.</td><td>Imidazole</td><td>0.008 kg</td></tr> <tr> <td>6.</td><td>D(-)Para Hydroxy Phenyl Glycine Methyl Potassium Danesalt</td><td>1.05 kg</td></tr> <tr> <td>7.</td><td>N-Methyl Morpholine</td><td>0.007 kg</td></tr> <tr> <td>8.</td><td>Ethyl Chloro Formate</td><td>0.406 kg</td></tr> <tr> <td>9.</td><td>Dimethyl Formamide</td><td>3.324 kg</td></tr> <tr> <td>10.</td><td>Activated Carbon</td><td>0.078 kg</td></tr> <tr> <td>11.</td><td>Acetone</td><td>2.268 kg</td></tr> <tr> <td>12.</td><td>Methane Sulfonic Acid</td><td>0.016 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Cefprozil	1 Kg.	1.	7-Amino-3-[(Z)-propen-1-yl]-3-cepham-4 carboxylic acid (7 APCA)	0.708 kg	2.	Methylene Chloride	2.348 kg	3.	Hexamethyl Disilazane	0.392 kg	4.	Trimethyl Chloro Silane (TMCS)	0.273 kg	5.	Imidazole	0.008 kg	6.	D(-)Para Hydroxy Phenyl Glycine Methyl Potassium Danesalt	1.05 kg	7.	N-Methyl Morpholine	0.007 kg	8.	Ethyl Chloro Formate	0.406 kg	9.	Dimethyl Formamide	3.324 kg	10.	Activated Carbon	0.078 kg	11.	Acetone	2.268 kg	12.	Methane Sulfonic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																										
Cefprozil	1 Kg.	1.	7-Amino-3-[(Z)-propen-1-yl]-3-cepham-4 carboxylic acid (7 APCA)	0.708 kg																																										
		2.	Methylene Chloride	2.348 kg																																										
		3.	Hexamethyl Disilazane	0.392 kg																																										
		4.	Trimethyl Chloro Silane (TMCS)	0.273 kg																																										
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		10.	Activated Carbon	0.078 kg																																										
		11.	Acetone	2.268 kg																																										
		12.	Methane Sulfonic Acid	0.016 kg																																										

RA concerned may take further necessary action as per above decision of NC.

197	Case No.:11/40/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01210/AM11/	RLA File :05/23/040/00250/AM11/	Lic.No/Date:0510279466 15.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

198	Case No.:74/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01273/AM11/	RLA File :17/24/040/00165/AM08/	Lic.No/Date:1710003615 15.12.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of C&PC.			

199	Case No.:61/40/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved
	HQ File :01/82/050/01260/AM11/	RLA File :03/95/040/00746/AM11/	Lic.No/Date:0310606768 16.12.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/10/2010-Ch.II dated 23.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Stero MDEA (PIP) (Blends of 37% of Piperazine & 48% of Methyl Di Ethanol Amine)	1 Kg.	1.	Monomethyl Ethanolamine
			2.	Ethylene Oxide
			3.	Pipierazine Chips (Pure)
				Qty. allowed
				0.309 kg
				0.181 kg
				0.370 kg
	RA concerned may take further necessary action as per above decision of NC.			

200	Case No.:62/40/82-ALC4/2010	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01261/AM11/	RLA File :03/95/040/00719/AM11/	Lic.No/Date:0310606819 16.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

201	Case No.:64/40/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:40/82-ALC4/2010	Status:Case
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			04.01.2011	Deferred
	HQ File :01/82/050/01263/AM11/	RLA File :09/24/040/00416/AM11/	Lic.No/Date:0910044737 16.12.2010	Defer Date:01.03.2011
Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.				

202	Case No.:65/40/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01264/AM11/	RLA File :09/24/040/00417/AM11/	Lic.No/Date:0910044738 16.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

203	Case No.:75/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01274/AM11/	RLA File :17/24/040/00045/AM09/	Lic.No/Date:1710003616 16.12.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of C&PC.			

204	Case No.:66/40/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01265/AM11/	RLA File :03/95/040/00287/AM11/	Lic.No/Date:0310606895 20.12.2010	Defer Date:01.02.2011
	Decision :Committee considered case as per agenda and observed that the firm has sought import of Coconut Oil which falls under Chapter 15 and the items falling under Chapter 15 are not allowed for import under para 4.7 of HBP. It was, therefore, decided to refer the case to Directorate of Vanaspati, Vegetable Oils and Fats for their NOC. Accordingly, case was deferred for 01.02.2011.			

205

Case No.:67/40/82-ALC4/2010	Party Name:POLYGON CHEMICALS	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01266/AM11/	RLA File :08/24/040/00250/AM11/	Lic.No/Date:0810094756 20.12.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 14/83 meeting held on 11.07.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3 Methyl-5-Pyrazolone	1 kg	1.	Acetic Acid Methyl Ester	1.287 kg
		2.	Hydrazine Hydrate (Purity 80%)	0.692 kg
RA concerned may take further necessary action as per above decision of NC.				

206	Case No.:71/40/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01270/AM11/	RLA File :09/24/040/00354/AM11/	Lic.No/Date:0910044743 20.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

207

Case No.:72/40/82-ALC4/2010	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Approved	
HQ File :01/82/050/01271/AM11/	RLA File :52/24/040/00033/AM11/	Lic.No/Date:5210033009 20.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2008/Ch.II dated 16.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Diclofop Methyl (Diclofop Methyl Technical)	1 Kg.	1.	2,4-Dichloro Phenol	1.209 kg
		2.	Dimethyl Sulfoxide	0.500 kg
		3.	2-Chloropropionic Acid Methyl Ester	0.524 kg
		4.	Potassium Carbonate	0.600 kg
RA concerned may take further necessary action as per above decision of NC.				

208	Case No.:76/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01275/AM11/	RLA File :17/24/040/00033/AM10/	Lic.No/Date:1710003624 20.12.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of C&PC.			

209	Case No.:142/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01341/AM11/	RLA File :17/24/040/00167/AM08/	Lic.No/Date:1710003626 21.12.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of C&PC.			

210	Case No.:143/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/82-ALC4/2010	Status:Case
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		04.01.2011	Deferred
HQ File :01/82/050/01342/AM11/	RLA File :17/24/040/00153/AM08/	Lic.No/Date:1710003627 21.12.2010	Defer Date:01.02.2011
Decision : Committee decided to defer case for 01.02.2011 for comments of Department of C&PC.			

211

Case No.:148/40/82-ALC4/2010	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Added	
HQ File :01/82/050/01347/AM11/	RLA File :03/95/040/00764/AM11/	Lic.No/Date:0310607232 21.12.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Textile Auxilliaries:- Rossacid-N/Rossacid-PD/C/Shaq-F/Glitter Liquid/ECO Acid containing 53% of Saturated Acyclic Organic Acid and 20% of Mono Carboxylic Acid	1 Kg.	1.	Saturated Acyclic Organic Acid (Methane Carboxylic Acid)	0.535 kg
		2.	Mono Carboxylic Acid (Methanoic Acid)	0.200 kg
		3.	HDPE Granules	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

212	Case No.:149/40/82-ALC4/2010	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:40/82-ALC4/2010 04.01.2011	Status:Case Deferred
	HQ File :01/82/050/01348/AM11/	RLA File :04/24/040/00252/AM11/	Lic.No/Date:0410120021 22.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

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